The motion was adopted
Clauses 66 to 68 were added to the Bill.

MR. CHAIRMAN : The question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill.

The motion was adopted.
Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH KAULHAI. : Sir, I move :

"That the Bill, as amended, be passed."

MR. CHAIRMAN : The question is :

"That the Bill, as amended, be passed."

That motion was edopted

16.31 hrs.

FAMILY COURTS BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL) : Sir, I beg to move :**

"That the Bill to provide for the establishment of Family Courts with a view to promote conciliation in, and secure speedly settlement of, disputes relating to marriage and family affairs and for matters connected therewith, as passed by Rajya Sabha, be taken into consideration."

The immediate backgruond to the need for legislation for setting up of Family Courts is the mouting pressures from several associations of women, other welfare organisations and individuals for establishment of Family Courts with a view to providing quicker settlement to the family disputes where emphasis should be laid on conciliation and achieving socially desirable results. The House is fully aware that a good deal of time of the civil courts is taken by small family disputes which could be more expeditiously and at much lesser cost can be settled by Family Courts which should adopt an entirely new approach by avoiding rigid rules of procedure and evidence. Sir, the Law Commission in its 59th Report (1974) had also stressed that in dealing with disputes concerning the family the courts ought to taken an approach radically different from that adopted in ordinary civil proseedings, and that it should make reasonable efforts at settlement before the commencement of the trial, since it was felt that even the Code of Civil Procedure which was amende in 1976 could also not bring about any appreciable change in the proceedings relating to matters concerning the family.

The objective of the legislation is to provide for a radical new procedure for speedy settlement of family disputes.

Briefly, the important provisions of the Bill are as follows :—

(a) to provide for establishment of Family Courts by the State Government;

(b) to make it obligatory on the State Governments to set up a Family Courts in every city or town with a population exceeding one million;

(c) to enable the State Government to set up, such courts in areas other than those specified in (b) above;

(d) to exclusively provide within the jurisdiction of the Family Courts the matter relating to :—

---

*Published in this Gazette of India Extraordinary Part II sec. 2 dated 27.8.1984.

**Moved with recommendation of this President.

(i) matrimonial relief, including nullity of marriage, judicial separation, divorce, restitution of conjugal rights, or declaration as to the validity of a marriage or as to the matrimonial stauts of any person;

(ii) the property of the spouses or of either of them;

(iii) declaration as to the legitimacy of any person;

(iv) guardianship of a person or the custody of any minor;

(v) maintenance, including proceedings under Chapter IX of the code of Criminal Procedure;

(e) to make it obligatory on the part of the Family Court to endeavour, in the first instance to effect a reconciliation or a settlement between the parties to a family dispute. During this stage, the proceedings will not be adversorial and the rigid rules of procedure shall not apply;

(f) to provide for the association of social welfare agencies, counsellors, etc. during conciliation stage and also to secure the services medical and welfare experts;

(g) to provide that the parties to a dispute before a Family Court shall not be entitled, as of right, to be represented by legal practitioners. However, the Court may, in the interest of justice, seek assistance of a legal expert as *amicus curiae*;

(h) to simplify the rules of evidence and procedure so as to enable a Family Court to deal effectually with a dispute.

(i) to provide for only one right of appeal which shall lie to the High Court.

4. Sir, I have tried to touch upon some of the important aspects of the Bill. The setting up of Family Courts is not something very new in the world. There are a number of advanced countries namely, Britain, Japan and Australia that have already set up family courts to settle family disputes in a totally different environment where the concerned parties sit together with the Judge who acts as a counsellor and makes a sincere effort to bring about a conciliation. This procedure will also help avoiding long and arduous court procedures and will be available to the aggrieved parties at almost no cost. Sir, one more advantage that will accrue out of the proposed system will be the considerable reduction in the workload of the civil courts.

I very sincerely urge the House to consider the keenness of the people and also that of the Government for simplifying the legal procedures to afford justice to the larger number of people in lesser time and money. I am fully confident that the Bill will receive the whole-hearted and unanimous support of the House.

MR. CHAIRMAN : Motion moved :

> "That the Bill to provide for the establishment of Family Courts with a view to promote conciliation in, and secure speedy settlement of disputes relating to marriage and Family affairs and for matters connected therewith, as passed by the Rajya Sabha, be taken into consideration."

Now, Shrimati Suseela Gopalan may speak.

SHRIMATI SUSEELA GOPALAN (Alleppey) : Sir perhaps the Family

Courts Bill has come before us because for the last few days so many women's organisations have been agitating for constitutional safeguards for women. Not only that. We have asked the Government to amend the Dowry Prohibition Act taking into consideration the experience was had in the implementation of the Act. And the Government appointed a Joint Select Committee to go into the the merits of the 1961 Dowry Prohibition Act. And then this Committee went into the details of the question. We worked for two years and then the Joint Select Committee presented a comprehensive recommendation before the Parliament. But I am sorry to say that the Government managed to pass the Bill in the House when the Opposition was absent. It is a social legislation. What I understand is, it has to be passed, as the minister just now pointed out, with the wholehearted support not only of the House, but of the entire country. If that is what is expected, I fail to understand why the Government wanted to pass it when the Opposition was absent. There is a saying in our area that when the house burns the neighbour cuts the plantains. Like that our Government thought it prudent to pass that legislation which should have been debated thoroughly and passed and implemented with the wholehearted support of the entire nation.

Mr Chairman, you know that when this Dowry (Amendment) Bill was introduced in this House, we the women members opposed it then itself. Not only we, but the entire women's organisation in the country opposed it because it was a total negation of the recommendations of the Joint Select Committee.

Major portion—beginning from the definition of dowry...

SHRI JAGAN NATA KAUSHAL : But now we are discussing The Family Courts Bill, 1984. Dowry Bill has already been passed.

SHRIMATI SUSEELA GOPALAN : The Joint Select Committee recommended 'family Courts'. Beginning from the definition of dowry, and also in the implementation of the Act, concrete, suggestions were made by the committee It was a comprehensive recommendation. We recommended so many things. Government did not take a major portion of that. I do not know what prompted Government to do such a thing.

After its introduction, the Director, Social Welfare Department called as i.e. the women organisation and asked us to give our comments. There was a concensus. we were told that some changes would be made. But afterwards the same old Bill was presented here. No amendment was there. That means the Government is not very much serious about these things. They want to show to the country, because elections are fast approaching, that they passed Dowry Prohibition Bill, which was actually very much wanted in this country. That is the explanation they would give. What about its implementation ? In the explementation of that Bill, family courts come in. We have recommended that family courts should be constituted immediately to try the cases including the cases coming under the Dowry Prohibition Act, cruelty against women. Most of these cases are cropping up from the family problems.

All these cases can be taken up by the family court. But Government decided not to take up these issues because so many cases of dowry harassment, dowry deaths are there. We know what has happened in the courts. In Sudha Goel case what was the attitude and verdict of the court ? The Indian society is dominated by the outmoded idea and feudal outlook. The judges too are also coming from feudal families. Their thinking is on the same lines. In that case the Judge comncnted that asking for a fridge after a delivery of the child was a common customary practice in our country. Why should you bother about that ? This is a minor thing. That is the thinking of the society. The judges are telling like that. This is the thinking that is dominating in our society. We wanted to change that thinking. Taking that into consideration, we recommended that there

should be prohibition and women organisation should assist and such a case should be tried in the family court. Now when we are discussing Family Courts Bill, the cases relating to dowry should find a place in this. Otherwise, the same thing will continue.

Dowry deaths are not only in cities. They are in villages also. We started campaign in this regard in Kerala, West Bengal, Andhra and Tamilnadu. In Andhra, Tamil Nadu and all these areas, we have very big campaign and we have found that this dowry problem is increasing and women are harassed like anything. If this offence does not find a place in the family court, then it is the same old court. That means, you are not dealing with the major problem that is confronting the women of the country, at present. It is the same old court. And the present amendment which you have brought to the Dowry Prohibition Act will never help because even in the definition of the dowry, instead of "in consideration of marriage", you have said "in connection with the marriage". So, whatever the punishment you have prescribed is not going to be awarded because of the lacuna in the definition itself. Now, it is out of the purriew of the family court also. For such offences, the same old customary procedure you have to undergo in the other court. So, this is the main thing. Our view is that these cases should come withitn the purview of the family court and also the cases with regard to offences of cruelty to women. That should also find a place in this court.

When you come to clause-by-clause study, you have asked the State Governments to form family court in a city where more than one million population is there. How many cities will be there? In my State, I know, it will not be applicable because none of the cities is having a population of one million. In Orissa, it is not applicable. I know, it will not be applicable in many states.

Now, the entire financial burden of the Act has been put on the State Governments. You know the precarious position of the State Governments. That is deliberately being done so that in future, you can say, the State Government has not constituted the court, what can we do ? You know the fate of many of the directives you have given to the State Government. I have asked my State I.G. about the directives. Have you implemented them in district advisory committee and have you associated women organisations in the committee, I asked. He says, is there any directive from the Central Government. I said, I will give you the directives.

PROF. MADHU DANDAVATE (Rajapur) : He must have said women should be associated only at the Centre.

SHRIMATI SUSEELA GOPALAN : In 1980, you have sent the directives. Still the State Home Minister does not know the directives. It is to the same State Governments, you are entrusting the responsibility of constituting the family courts and the entire finance they have to find out. Wherefrom would they come ? How many courts will they constitute ? You are taking it as a responsibility. Then, you have to bear the burden. Otherwise also, they are in deficit. The Central Government is not giving them money.

SHRI SOMNATH CHATTERJEE (Jadavpur) : They are taking money from the Finance Commission also. They have not given money to the State Governments according to the Finance Commission recommendations.

SHRIMATI SUSEELA GOPALAN : Then, how will the State Governments find money for constituting these family courts ? This is actually, an election stunt. If you are serious, you must have provided the money. You are going to provide only Rs. 5 crores to the Centrally—administered areas where you are going to constitute family courts. Other areas are left to the Sate Governments. That means, nothing will be done.

What is the judge referred to in the family court ? The judge is all powerful in the family court. The entire thing

is given to him. Who is there to assist him ? You have said, the State Government may associate social welfare agencies with the court. How ? What are you envisaging when you say "associate'. ? We have certain things in our mind. But you never discussed with us, with all the women organisations.

We could have given them some suggestions; we could have had a proper discussion on these things. They could have constituted a committee to go into the details of these things. Several countries are having family courts. They could have given us the experience of all those countries as to how the family courts are constituted there. They could have given us all that information so that we could have had a fair discussion. They have not done all that.

We want not only a judge to be there but some jurists also there to go into the entire evidence and understand the problem as to under what circumstances these things have happened. I have given an Amendment that there should be at least seven juries consisting of legal personnel, social workers of whom at least three shall be women to assist the Judges in evidence taking and arriving at proper conclusion. At least half of them should be women. That is our suggestion. They can go into the evidence and advise the court and taking all these things into consideration, the Judge can give his judgment. But nothing of the sort is done. Only one Judge will be there and he will be an all-powerful one. Even in regard to evidence he can go only into the substance of evidence, not full evidence. How can that evidence be useful ?

Then, no legal is given. It is said that if the courts so desire, they can give legal aid. Otherwise, there is no specific provision.

MR. CHAIRMAN : You may try to conclude.

SHRIMATI SUSEELA GOPALAN :I want some more time.

SHRIMATI PRAMILA DANDAVATE (Bombay North Central) : We were not allowed to speak on the Dowry Prohibition Bill. You give us more time now.

(*Interruptions*)

MR. CHAIRMAN : Please don't be angry with the chair.

SHRI JAGAN NATH KAUSHAL : Who deprived them of the opportunity to speak on the Dowry Prohibition Bill? They are themselves to blamed. You boycott the House and put the blame on us. It is wonderful.

SHRI SOMNATH CHATTERJEE : Today they are in good force.

SHRI JAGAN NATH KAUSHAL : They can speak as much as they like.

But they cannot blame us. They are to blame themselves.

PROF. MADHU DANDAVATE : Don't create trouble. Otherwise, there will be a family court here.

(*Interruptions*)

MR. CHAIRMAN : Prof. Madhu-Dandavate, you have to sit here for some time so that the Chair is protected.

PROF. MADHU DANADVATE : I am not a Judge of the family court.

SHRI SOMNATH CHATTERJEE : Let it be a family House.

SHRI G.M. BANATWALLA : Sir, you send the Marshal and recall the Dowry Prohibition Bill.

SHRIMATI SUSEELA GOPALAN : The Judge of the family court is all powerful. He is to decide whether legal aid should be given or not. Free legal aid should be compulsory and it should be a mandatory provision in the Bill. Otherwise, it will be very difficult. So many things are happening. we know what is happening to women So, free legal aid is quite essential and it must be compulsory. There should be a mandatory provision in the Bill.

Further, while moving the Bill for consideration, the hon. Minister said that it is for the speedy implementation of law that they are providing for this. But there is no time limit fixed even for the disposal of cases. There should be some provision in regard to that also. Mr. Banatwalla has given an Amendment that the case should be disposed of within a period of one year. I say, it should not be more than six months. Within a period of six months, it should be disposed of.

Again, they are providing for an appeal to the High Court.

Nowadays, a large number of cases are pending in the High Courts. Why are you again giving powers to the High Courts? At least, a separate Wing should be there for hearing the appeal cases. They should not be entrusted to the High Courts.

This Bill lays more stress on conciliation. I do not say conciliation should not be there. It should be there. But undue importance is given to that. In the present society, conciliation is not always possible. But your own understanding is that :

> "In deciding the judges, every endeavour should be made or shall be made to ensure that persons committed to the need to protect and preserve the institution of marriage and to promote the welfare of children and qualified by reason of their experience and expertise to promote the settlement of disputes in conciliation and counselling are selected."

I do not know what do you mean by "to preserve the institution of marriage and to promote the welfare of children." This is a very vague expression because yon are laying stress on conciliation alone. Under the present circumstances, even the parents are sending their daughters to their husbands houses even when there is quarrels in the in-laws house and their daughters find it very difficult to continue in the house. If they return to their parents and tell them that it is very difficult to continue to live with their husbands, the parents say "You have to go and stay there." This is the attitude of the parents in the institution of marriage. This is the attitude of even the judges who give the verdict.

Conciliation is good. You must try it. At the same time, separation is needed. That must be given. There must be provision for that. The girls who are sent back to their in-law houses by force are being killed after some day in the in-laws houses. This is the day to day happening in the country. This is very dangerous.

There should be more discussion on this Bill. If possible, it should be sent for eliciting public opinion. More subjects should be brought under the purview of the family court. Otherwise, this Bill will not help much and, in fact, it will go against the interests of women.

प्रो० निर्मला कुमारी शक्तावत (चित्तौड़गढ) : माननीय सभापति जी, सदन में प्रस्तुत कुटुम्ब न्यायालय विधेयक का मैं स्वागत करती हूं क्यों कि एक लम्बे अर्से तक प्रतीक्षा के बाद यह बिल आज आया है। मैं विधि और न्याय मंत्री जी को इसके लिए धन्यवाद देना चाहूंगी कि हमारे देश में कई महिला संस्थाओं और संगठनों की ओर से यह मांग की जा रही थी और आपने उन की मांग पर ध्यान दिया

17.00 hrs.

1974 में ला कमीशन ने भी ऐसी सिफारिश की थी और उसी के आधार पर आपने सिविल प्रोसीजर कोड में जो संशोधन किया वह इस कार्य को सिद्ध नहीं करता था। मैं सोचती हूं आज सामान्य अदालतों के पास दीवानी और फौजदारी के मुकदमे इतने होते हैं पारिवारिक मामलों के लिये उनके पास समय नहीं होता है। परिवार तथा विवाह सामाजिक संस्थायें हैं, जीवन में बहुत ही महत्वपूर्ण हैं

और यदि पारिवारिक और वैवाहिक परिस्थितियों में न्याय की आवश्यकता होती है तो न्याय की लम्बे समय तक प्रतीक्षा ठीक नही होती। उससे मानव जीवन की संध्याकाल आ जाती है और मामले नहीं निपट पाते हैं यह जो बिल आप लाये हैं निश्चित तौर पर ऐसी परेशानियों को दर करेंगे, और जो आपने कदम उठाया है उपर्युक्त समय पर उठाया है।

मान्यवर विवाह और परिवार की जो संस्थायें हैं वह पुरुष और स्त्री दोनों के ही जीवन से संबंधित होती हैं और उनमें यदि विघटन हो जाता है तो सारे के सारे समाज की नींव चूंकि परिवार है, यदि उसमें विघटन की परिस्थितियां होती हैं तो सारे के सारे समाज को खोखला कर सकती है। इस प्रकार के पारिवारिक मामले को निपटाने के लिये केवल फैमिली कोर्ट हमने ही पहली बार स्थापित नहीं किये हैं, अन्य देशों में भी जैसे ब्रिटेन, जापान, आस्ट्रेलिया में भी इस प्रकार के फैमिली कोर्टस हैं और मैं समझती हूं कि हमारी जो पारिवारिक समस्यायें हैं उनके बारे में यह कोर्टस उचित न्याय दे सकेंगे। विवाह और परिवार सम्बन्धी जो परेशानियां हैं जैसे जुडिशियल सेपरेशन, डाइवोर्स इसके अतिरिक्त प्रौपर्टी के अधिकार के बारे में परित्येक्ता स्त्रियों को सम्पत्ति में अधिकार किस तरह से अधिकार किस तरह से दिलाया जाय और बच्चों के भरन पोषण के लिए किस प्रकार व्यवस्था को जाय यह सारी व्यवस्थायें इसके अन्दर आयेंगी, और सम्भव है इन समस्याओं का समाधान शीघ्रता से किया जा सकेगा।

परन्तु आपने यह व्यवस्था की है कि 10 लाख की जहां जनसंख्या है वहीं यह कोर्टस स्थापित किये जायेंगे। मेरी समझ में नहीं आता पारिवारिक समस्यायें केवल 10 लाख वाली आबादी में ही क्यों होगी ? अन्य स्थानों पर भी हो सकती हैं। पीड़ित व्यक्ति छोटे स्थान पर भी हो सकता है। यह आपने राज्य सरकारों पर छोड़ा है। परन्तु राज्य सरकारें इस प्रकार से प्रावधान नहीं कर पायेंगी। इसलिये मेरा अनुरोध है कि कोर्टस सभी डिवीजनल हैडक्वार्टर्स पर स्थापित किये जाने चाहिये और इसके साथ ही डिस्ट्रिक्ट हैडक्वार्टर्स में समय समय पर अपनी अदालते बनायें और वहां पर जाते रहें। अर्थात मोबाईल कोर्ट होने चाहियें ताकि गरीब आदमी जो पैसे की वजह से डिवीजनल हैडक्वार्टर पर नहीं जा सकता इसलिये वह डिस्ट्रिक्ट हैडक्वार्टर में कोर्ट लगेंगे तो उसको आसानी से सही न्याय मिल सकेगा और यह कोर्ट उनकी परेशानी दूर कर सकेंगे।

न्यायाधीशों के बारे में जो व्यवस्था आपने की है उसमें 7 साल का न्यायालय का अनुभव अनिवार्य रखा है। मेरा कहना है कि पारिवारिक मामले बड़ सेंसटिव होते हैं और इनमें केवल 7 साल का अनुभव पर्याप्त नहीं है। 7 साल मिनिमम की जगह 10 साल कर दिया जाना चाहिये और साथ जो न्यायाधीशों की नियुक्ति करेंगे उनमें स्त्री न्यायाधीश का होना भी अति आवश्यक है। क्योंकि परिवार केवल पुरुष से ही नहीं बनता है। बल्कि दोनों ही उसमें होते है। तो इस प्रकार की समस्याओं के समाधान के लिये दोनों तरह की व्यवस्था करेंगे तो ठीक होगा।

भारतीय विधि व्यवस्था में प्रथम बार आपने समाजसेवी संस्थाओं के सहयोग बात कही है आपका यह कदम बहुत ही सराहनीय है, इस प्रकार से आप उन संस्थाओं के माध्यम से भी सही जानकारी प्राप्त कर पायेंगे।

परामर्शदात्री सेवा के बारे में इस बिल में आपने उल्लेख किया है। आप परामर्श किस से लेंगे ? डाक्टर्स, मनोवैज्ञानिक कौन होंगे, इसके बारे में बिल मौन है, एक प्रश्नचिह्न हमारे सामने है। इसलिये फैमिली

कोर्ट क्लिनिक्स बनाये जाने चाहियें, चाहे सरकारी क्षेत्र में हों या प्राइवेट सैक्टर में हों इस प्रकार के क्लिनक्स और कई देशों में हैं जो कि पारिवारिक समस्याओं के बारे में न्यायालय में जाने से पहले मनोविश्लेषण और चिकित्सा के आधार पर उन्हें सुलझाने की कोशिश करते हैं। इसलिये चाहे इस कोर्ट से ही संबंधित हों, परन्तु हमें फैमिली कोर्ट क्लिनिक्स बनाने होगें।

जैसे मेरे पूर्व वक्ता ने कहा कि जो लड़कियां अपने पति के पास नहीं रहना चाहती, उनको माता-पिता प्रैशराइज करेंगे या वे कोर्टस के द्वारा प्रैशराइज होंगी। इसलिये फैमिली कोर्ट क्लिनिक्स की बहुत आवश्यकता है, इस ओर ध्यान दिया जाना चाहिये।

पारिवारिक मामले बड़े ही टची और इमोशनल होते हैं, इसलिये इन-कैमरा ट्रायल जो आपने रखा है, इसका मैं स्वागत करती हूं, परन्तु इस में रेप और किडनैपिंग के केसेज भी शामिल किये जाने चाहियें, उनका ट्रायल भी इन्हीं कोर्टस में इन-कैमरा होना चाहिये। यह बात इस बिल में उल्लिखत नहीं है, इसलिये इस पर ध्यान दिया जाना चाहिये।

SHRI SATISH AGARWAL (Jaipur) : It will dilute this Bill....This Bill is meant for settling family disputes.

प्रो० निर्मला कुमारी शक्तावत : चूंकि सामान्य कोर्ट में हम इन-कैमरा ट्रायल नहीं कर सकेंगे, इसलिये फैमिली कोर्टस हम इन-कैमरा ट्रायल कर सकेंगें। यह मेरा व्यक्तिगत सुझाव है।

कई परिवार ऐसे होते हैं, जहां एक व्यक्ति एक शादी के बाद दूसरी शादी करना चाहता है, खासतौर से पुरुष इस प्रकार व्यवहार करते हैं। इसलिये इसी कोर्टस के माध्यम से हमें स्थगन आदेश देने का भी अधिकार देना चाहिए ताकि इस तरह के गैर कानूनी विवाह को रोका जा सके। बाल विवाह और सैकिड मैरिज को भी इसी परिधि में ले लेना चाहिये।

इसी तरह हिन्दू विवाह अधिनियम की धारा 18 को भी हमें इन्हीं फैमिलि कोर्ट्स में सौंप देना चाहिये।

वकीलों के बारे में जो व्यवस्था आपने की है, बहुत सराहनीय है। वकीलों को आपने इस ट्रायल से दूर रखने की कोशिश की है। वकीलों का पेशा ऐसा है कि दूसरों के जीवन को जलाकर रोटी बनाते हैं।

श्री मूलचन्द डागा : वकील तो हमारे मंत्री महोदय भी रहे हैं। It is a nodle profession.

MR. CHAIRMAN : Yes, it is a noble profession.

श्री राजनाथ सोनकर शास्त्री : ये शब्द एक्सपंज कर देने चाहियें।

श्री गिरधारी लाल व्यास : ये एक्सपंज कर देने चाहियें।

प्रो० निर्मला कुमारी शक्तावत : फैमिली कोर्टस से अगर इन्हें दूर रखेंगे तो ज्यादा अच्छा होगा।

आपने इसमें कोई सीमा नहीं बांधी, किसी प्रकार का टाईम आपने फिक्स नहीं किया हैं कि मामला कितने दिन में सुलझ जायेगा। अगर ये कोर्ट भी लम्बा समय 10,12 साल का लेंगी तो फिर सामान्य कोर्ट और फैमिली कोर्ट में क्या रहेगा ?

इस बिल में समय की सीमा निश्चित करनी चाहिए कि अपील को निपटाने क समय छः महीने से अधिक नहीं होगा। इसी तरह किसी मामले का निर्णय दो वर्ष के अन्दर हो जाना चाहिए। अगर ऐसा नहीं होगा, तो न्याय का इन्तजार करते करते व्यक्ति के जीवन का

संध्या-काल आ जाएगा और उसके जीवन का स्वर्णिम काल कोर्ट के दरवाजे खटखटाते हुए बीत जाएगा। इस बिल में व्यवस्था की गई है कि तीस दिन के अन्दर अपील की जा सकती है। यह बड़ा सराहनीय प्रावधान है, क्योंकि अगर इस जगह गलती हो गई, तो दूसरी जगह उसको सुधारा जा सकता है।

भले ही यह बिल देर से लाया गया है, परन्तु फिर भी यह बहुत सराहनीय है। इसके लिए हम सब महिला प्रतिनिधि और बाहर का महिला समाज मंत्री महोदय को धन्यवाद देते हैं।

श्रीमती प्रमिला दंडवते (बम्बई उत्तर-मध्य) : सभापति महोदय, यह जो बिल सदन में लाया गया है, उसको देखकर हम हसें या रोयें; यह समझ में नहीं आता। हम लोग फैमिली कोर्ट्स बिल का बहुत दिनों से इन्तजार कर रहे थे। मैंने मंत्री महोदय से बहुत बार मिलकर कहा कि उन्हें यह बिल जल्दी लाना चाहिए मैं सोचती थी कि मंत्री महोदय इस बिल के लिए सलैक्ट कमेंटी बनाएंगे, जिसमें हमारे और विभिन्न आर्गनाइजैशन्ज के विचार प्राप्त किए जाएंगे। लेकिन जिस तरह हमारे बहुत शोर मचाने पर सेशन के लास्ट डे और लास्ट मिनट पर डायरी प्राहिबिशन (एमेंडमेंट) बिल लाया गया था, उसी तरह आज लास्ट डे पर फैमिली कोर्ट्स बिल लाया गया है। पता नहीं, यह लास्ट डे आफ पर्लियामेंट है।

मैं कहना चाहती हूं कि यह फैमिली और ह्युमैन रिलेशन्ज का सवाल है। अगर सरकार इस बारे में सिर्फ क्रेडिट लेने के लिए बहुत जल्दी जल्दी काम करेगी, तो वह डिसक्रेडिट हो जाएगी।

राज्य सभा में यह बिल और डाउरी प्राहिबिशन (एमेंडमेंट) बिल एक-साथ रखे गए थे इसका मतलब है कि सरकार समझती है कि दोनों बिलों का आपस में सम्बन्ध है। जायंट कमेटी में श्रीमती सुशीला गोपालन और मैं भी थे। हम सब बहनों ने घूम घूम कर एविडेंस लेने के बाद युनेनिस रीकमेंडेशन्ज दी थीं। कुछ मिनट्स आफ डिसेंट भी दिए गए थे, लेकिन अनुभव के आधार पर हमने युनेनिमस रीकमेंडेशन्ज दी थीं, जो कि 11 अगस्त, 1982 को यहां रखी गई थीं। ला कमीशन की 91 वीं रिपोर्ट भी इस हाउस में रख दी गई थी।

डाउरी प्राहिबिशन (एमेंडमेंट) बिल के बारे में हमने युनेनिमसली कहा या डिफिनीशन में जो "एज कनसिडरेशन आफ मैरिज" शब्द रखे गए हैं, उनको निकाल दिया जाए। हमने कहा था कि कोई दूसरा वर्ड इसमें नहीं रखना चाहिए, क्योंकि वह सैटिसफेक्टरी नहीं होगा और जजमेंट में इंसाफ नहीं मिल सकेगा।

बिल को इन्ट्रीड्यूस करने से पहले बूटा सिंह ने मेम्बर्ज आफ पार्लियामेंट की एक मीटिंग बुलाई। विरोधी दल की तरफ से मैं अकेली थी। दूसरे लोग दिल्ली में नहीं थे। मैंने सब रीकमेंडेशन्ज उनको बताई। उन्होंने ऐसा इम्प्रेशन दिया कि हमारी रीकेमेंडेशन्ज के मुताबिक बिल लाया जाएगा। लेकिन जब लास्ट मिनट पर हमारे सामने बिल पेश किया गया, तो हमने देखा कि उसमें "इन कनेक्शन" शब्द दिए गए थे। हमारा अनुभव है कि जब तक हमारे जजों के बिचार सामाजिक परिवर्तन के पक्ष में नहीं होंगे, तब तक उनके जजमेंट से इन्साफ नही मिल पाएगा। 1961 के ओरिजिनल एक्ट में भी कहा गया था कि शादी के समय, शादी से पहले और शादी के बाद जो चीजें मांगी जाती है, वे दहेज समझी जाएंगी।

यह आप ने कहा था पहले भी। तो भी मुझे याद है एक हमारा केस कोर्ट में चला था जिस में शादी के बाद भी चीजें मांगी गई थीं तो जज ने कहा कि यह कैसे हो सकता है ? शादी तो हो गई तो ऐज कंसिडरेशन आफ मैरिज कैसे हो

सकता है ? इसलिए उन्होंने हमारी जो अपील थी उसे डिसमिस कर दिया । आज भी यह होने वाला है । आप जो बिल लाए हैं, इन कनैक्शन कहने की वजह से करवा चौथ के समय मांगेगे, बच्चा होने के बाद मांगेगे, दीवाली के लिए मांगेगे और कस्टमरी कह कर आप कहेंगे कि यह डाउरी नहीं हो सकता है । जजेज ऐसे ही जजमेंट देने वाले हैं ।

दूसरी हमारी यूनानिमस रेकमेन्डेशन थी कि गार्जियन की सालाना इनकम जो है शादी के पहले उस का और शादी के खर्च का कुछ सम्बन्ध होना चाहिए । आप ने वह भी मंजूर नहीं किया, वह भी ईवेड कर दिया । मुझे याद आती है, बचपन में हमारी एक सहेली की नानी थी, उस नानी का काम यह होता था कि घर के सब लोगों को दाल वगैरह देती और दाल बाद में बची भी हो तो भी सर्वेंट को देते समय उसमें पानी डाल देती थी । मुझे लगता है यह सरकार हमें सर्वेंट समझती हैं । जैसे वह पानी डालती थी ऐसे ही कानून में पानी डाल-डाल कर हमें देती है जिस से उस का प्रभाव कुछ न रह जाय ।....(व्यवधान) मैं सच्चे माने में कहती हूं, यही बातें आप करते हैं । एक पुरुष प्रधान समाज में कानून जब तक हमारे जगन्नाथ कौशल जी जो पुरुष हैं वही बनाने वाले हैं तो इसी प्रकार पानी डाल कर हमारे सामने दाल आने वाली है । (व्यवधान).... मुझे लगता है यह हिपोक्रिटिक बिल है । हमारा कोई भी सवाल आता हैं तो आप उस को इम्पार्टेंस नहीं देते हैं

Women are taken for granted. You have taken us for granted.

तो क्यों हम इस का समर्थन करें ? समर्थन करने की हमें इच्छा थी क्यों कि फैमिली कोर्ट के लिए हम आप के पीछे पड़े थे ।

Women's Organisation has been demanding inclusion of rape and Dowry Prohibition Act.

आज मेरे सामने रेणुका रे का एक पत्र है, मुझे लगता वह आप को भी मिला होगा । उन्होंने भी कहा है । वह आल इण्डिया वीमेन्स कान्फ्रेंस की अध्यक्ष रही हैं, कांस्टीच्यूएंट असेम्बली की अध्यक्ष रही हैं, इस लोक सभा की वह सदस्य रही हैं । उन्होंने यह आप को कहा कि आप यह बिल लाए हैं ? बराबर डिमांड होती रही क्रिमिनल ला अमेंडमेंट बिल रिगार्डिंग रेप और डाउरी बिल के बारे में बार-बार हम ने यहां भी कहा कि यह बिल आप को लाना चाहिए । आपने परसों भी कहा था कि कम्पल्सरी रजिस्ट्रेशन आफ मैरिज होना चाहिए । वह बिल क्यों नहीं लाए ? यह बिल जो आप लाए हैं उस से डाउरी प्राहिबिशन एक्ट जो है वह पूरा नहीं होगा जब तक कम्पल्सरी रजिस्ट्रेशन आफ मैरिज ऐक्ट आप नहीं लाएंगे । यह बिल भी तब तक ऐसे ही रहेगा कि जिस के ऊपर कार्यवाही नहीं हो सकती है ।

मेरा यह कहना है कि आप ने जो यह बिल रखा है हम तो उस में आप के सामने अमेंडमेंट नहीं रख सकते हैं, आप खुद अमेंडमेंट रख कर कहिए कि एक सेलेक्ट कमेटी के सामने यह बिल जाना चाहिए जिस से देश की सारी वीमेन्स आर्गेनाइजेशंस के साथ सोच विचार कर इस प्रकार का बिल आ सके जिस से कि फैमिली कोर्ट्स एफेक्टिव हो सकें ।

मेरे पहले सुशीला गोपालन ने भी उस के बारे में बहुत कुछ कहा है लेकिन मुझे लगता है कि आप ने रेप उस में से निकाल दिया है । वह तो इस में नहीं आएगा । लेकिन डाउरी ऐक्ट भी नहीं आएगा । वह भी अभी आप ने बीच में क्रिमिनल ला अमेंडमेंट बिल रखा जिस में आइ० पी० सी० का 498 अमेंड कर दिया है, उस का भी इस में कुछ नहीं होगा । डाउरी के इतने केसेज हमारे पास आते हैं अगर फेमिली कोर्ट के पास वह जांएं तो महिलाएं

जलने से पहले बच जाएंगी । लेकिन आप ने कहा कि यह भी नहीं होगा । क्यों नहीं होगा ? मुझे समझ में नहीं आता कि आप डाउरी को क्यों इस में नहीं ला सकते ? हमारी सारी बहनों ने यह मांग रखी थी कि क्रिमिनल ला अमेंडमेंट बिल रिगार्डिग रेप और डाउरी प्राहिबिशन ऐक्ट जो हैं उन के लिए फेमिली कोर्ट बनने चाहिए । उस के साथ आप ने कहा भी है कि एसोशिएट करेंगे सोशल वर्कर्स को लेकिन उन का अधिकार क्या है ? वह क्या करेंगे ? कैसे करेंगे, कुछ पता नहीं चलता कि आप क्या चाहते हैं ? जैसे सुशीला जी ने कहा कि आप इस की जिम्मेदारी स्टेट पर अगर छोड़ देंगे तो आज जो यह ओवरड्राफ्ट के लिए पैसा मांग रहे हैं और उन को आप पैसा दे नहीं रहे हैं, उन के पास पैसा है नहीं, तो हमें लगता है कि यह फेमिली कोर्ट कभी सेट अप नहीं होगी ।

आप भी पैसा नहीं देंगे तो कैसे काम चलेगा ? सेन्ट्रल गवर्नमेंट को फाइनेंशियल रेस्पांसिबिलिटी लेनी चाहिए और एक मिलियन पापुलेशन के लिए एक फेमिली कोर्ट बनाई जानी चाहिए । यदि आप पैसा नहीं देंगे तो मैं समझती हूं बहुत सारी स्टेट्स में फेमिली कोर्ट नहीं बन पायेंगी ।

इस के साथ-साथ मेरा यह भी सुझाव है कि दो एक साल में समझौता हो जाना चाहिए-ऐसी लिमिट भी आपको रखनी चाहिए । हाई-कोर्ट के स्तर पर भी फेमिली कोर्ट की स्थापना होनी चाहिए जहां पर अपील के लिए जा सकें । दस साल तक सुप्रीम कोर्ट से भी फैसला हो जाना चाहिए । इस तरह के आप प्राविजन रखें और इस प्रकार कोर्ट में जाने से पहले समझौते, रिकंसिलिएशन का प्रोग्राम रखें तो में समझती हूं आप परिवारों को बचाने का काम कर सकेंगे । वैसे तो मैं सरकार की सिसेरिटी पर शक नहीं करती लेकिन आप स्त्री के मामलों में सीरियस नहीं हैं-ऐसा मुझे लगता है । मुझे कहते हुए दुःख होता है कि पहले हमारे एक होम मिनिस्टर रहे हैं जिन्होंने रेप के बारे में कह दिया था कि महाभारत काल से लेकर आज तक महिलाओं पर अत्याचार और बलात्कार होते रहे हैं और आगे भी होते रहेंगे, तब फिर मैं नहीं समझती इस बिल को लाने की क्या जरूरत है । आज देश में जो हो रहा है उसकी तुलना आप इंग्लैंड, जापान, आस्ट्रेलिया आदि मुल्कों से मत करें । हमारे यहां पुलिस की रिपोर्ट है, पुलिस रिसर्च ऐंड डेवलपमेन्ट ब्यूरो की, कि देश में हर 2 घंटे में एक स्त्री पर बलात्कार किया जाता है । इसी प्रकार से 1977-79 के बाद की जो रिपोर्ट प्रकाशित हुई है उसमें बताया गया है कि प्रास्टीट्यूशन के क्राइम्स जो हैं उनमें 80 परसेन्ट की बढ़ोत्तरी हुइ है । इस प्रकार से महिलाओं पर जो क्राइम्स बढ़ते जा रहे हैं उनको रोकने के लिए सरकार को कदम उठाने चाहिए । इस बढ़ोत्तरी के पीछे जो कारण हैं उनमें औद्योगीकरण भी हो सकता है, फिल्म्स और वेस्टर्न कल्चर का असर भी हो सकता है और यह भी सही है कि परिवार टूट भी रहे हैं लेकिन इसके कारण बच्चों की हालत बहुत खराब हो जाती है । अभी भी स्त्री अपने बच्चों के लिए बहुत सोचती हैं और उनके लिए सैक्रीफाइस भी करना चाहती हैं लेकिन आप जो फैमिली कोर्ट्स बनाना चाहते हैं उनके पास पूरे अधिकार नहीं है । फेमिली कोर्ट्स बनाने के साथ-साथ स्त्री को कंपलसरी फ्री लीगल एड भी मिलनी चाहिए तभी उसको कुछ लाभ मिल पायेगा ।

17.22 hrs.

[MR. SPEAKER *in the Chair*]

अध्यक्ष महोदय, आप भी मेरी बात को मानेंगे कि बहनों के साथ इन्साफ नहीं किया जा रहा है । यह जो बिल लाया गया है इसका लाभ समाज को नहीं मिल पायेगा । यदि आप

स्टेट गवर्नमेंटस के ऊपर ही सब कुछ छोड़ देगे तो कुछ भी होने वाला नहीं है। इसलिए मेरी प्रार्थना है कि मन्त्री महोदय दोनों सदनों की सेलेक्ट कमेटी के पास इस बिल को भेजें जिसके समक्ष पूरे देश की बहनें अपने विचार रख सकें और उसके बाद फेमिली कोर्टस बनाने की उचित व्यवस्था हो।

SHRIMATI JAYANTI PATNAIK (Cuttack) : Mr. Speaker, Sir, I rise to support this progressive Family Courts Bill. Sir, it is rightly said that the Family is an institution that postulates the intimacy of the highest order, that is, the importance of intrapersonal relationship of the family is to be emphasised. This philosophy is the underlying basis for the desire to shield the family from the rough and tumble of ordinary judicial process and the conflict and formality of the court-room.

With this objective, there comes the desirability of setting up a special judicial mechanism to resolve family disputes, within the totality of inter-personal relationship of the members of the family, so that they can deal with the welfare of the family, secure legal rights for the victims; and also, generally speaking, it can be said that they can play a supervisory role for the welfare of women and children.

Law Reform Commissions in some other countries had also stressed the desirability of deciding all the disputes relating to family in one court, so that there can be a coordinated approach on matters relating to family. Our Law Commission also had suggested the establishment of family courts, in 1974. Since long various women's organizations have been demanding few such courts. Even eminent social workers like Durgabhai Deshmukh had advocated vehemently for the establishment of family courts.

After such a long time, this Bill has come. Of course, we welcome this Bill. This Government is also to be congratulated. Our opposition members like Shrimati Suseela Gopalan and Shrimati Pramila Dandavate have said that because elections are coming, these Bills are brought in. It is not correct, After such a long time this Bill has been brought in. We must welcome it, and we must congratulate the Government. Only this Government has brought it. There are many welcome measures in this Bill. Unless and until we bring in some Bill for this purpose, how are we to proceed further ? In future, we can have some suggestions or amendments. But unless we have something, how can we take some suggestions or amendments So, I congratulate the Minister for bringing this progressive piece of legislation.

This progressive piece of legislation is the outcome of the need of the hour. In ordinary courts, there are cases lying pending for years together. Cases relating to family should be exclusively tried in separate courts like family courts. That is why family courts are expected to give speedy decisions. With the view, the whole concept of family courts is to institute a mechanism for reconciliation before adjudication, to provide an inexpensive and expeditious remedy and to have an informal atmosphere in which proceedings will be conducted with the services of social welfare agencies of psychologists, social workers, medical experts and academicians.

Clause 3 of the Bill provides for the establishment of family courts in certain areas comprising a city or town with a population exceeding one million. Here, I must say that every district should have a family court. There are some States where the cities or towns do not have a population of one million. So, I want to say that every district should have it. I would also say at the same time that the State capital should have it, because it is urban in nature. Various voluntary organizations are also there in the capital. Backward States especially, should have family courts in in the State capitals. Backward states should have family courts because we must cater to the needs of semi-urban and rural areas. Backward States should be given some more funds from the

Centre, so that they can set them up.

For the appointment of judges, besides having 7 years of experience, they must have sound knowledge of sociology, psychology and they must be men of understanding and repute. I will say that he must not be involved in such cases which we are trying to enadicate.

These courts have jurisdiction over matters pexetainding to marriage, divvorce, custody of children, maintenance and so on, but criminal offences like dowry deaths and dowry dispute are not included in the jurisdiction. The other day when I spoke on the Dowry Prohibition Act, I have already said, the family courts should try dowry disputes and dowry death cases. Moreover, sometimes it is impossible to collect evidence, because I have already said that day that the gifts of customary nature should not be taken as dowry and as provided in the Bill it is very difficult to collect evidence in that case. Also, the victims of these dowry cases will not find congenial atmosphere in the police custody. So. the whole purpose of dealing with this problem by sending them to the Criminal Courts will be lost. So, this should be included in the jurisdiction i.e. dowry death and dowry dispute cases should be tried by family courts.

The striking feature of the family Courts Bill is the intention to make concilation proceedings before the commencement of the trial meaningful and the trial is just with the association of welfare agencies and the assistance of Counsellors and medical experts and so on. I would like to know from the hon. Minister how we can involve women and women's organisations; whether you can have some sort of a jury system or something like that; and in the jury, whether you can include more women. Sir, we are having, as it is, some sort of infrastructure like welfare institutions doing conciliation work. In Bombay a reputed Welfare constitution is dealing with these cases after the court gives and; they pay home visits and do case service; they provide counselling and conciliation. I want to know whether those institutions which are providing some sort of infrastructure and giving assistance to the court and now if they assist family courts, will they get special assistance, whether it is from the Welfare Ministry of some other Ministry ? Can there be a coordination between the two ?

Regarding camera trial, this is a welcome feature: and the Bill also is not emphasising on the legal practitioner; this is also a very good feature as a result of which there would not be a tendency to prolong the proceedings. By saying this, we are not debarring the legal practitioner as there is the provision that wherever a legal expert is needed, the court can take advantage of it.

Regarding appeal, there is a provision. But I must say that we should not have an appeal to the High Court and the Supreme Court, but have one court of appeal from the family court, so that the matter will have speedier decision. Because, as it is, the High Court and the Supreme Court are overburdened and the cases are lying pending for years together. Hence this appeal in High Court will take long time for decision. Now the family Court has came.

The supporting Bills which are meant for the women to aneliorate their conditions by legislation like maintenance and the property right etc. should be stryed. Some standard should be there for that. If there is any lacuna, that should be plugged. As for examples in maintenance Act. Once some amount is settled the same amount is there even after ten years. It may be enhanced if circumstance requires. If there is any lacuna, such bills should also be amended. In the long run, this Bill definitely benefit the victims of the family disputes. So, I support this Bill.

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : माननीय अध्यक्ष जी, मैं इस बिल पर पहला व्यक्ति हूं जो कि कुटुम्ब न्यायालय विधेयक

पर बोल रहा है। हमारी बहुत-सी बहिनें इस पर बोली है। मैं समझता हूं कि हमारे विधि मंत्री जी कानून तथा समाज के बीच सामान्य स्थिति लाने के लिए इन दिनों काफी प्रयत्नशील हैं और इसी कारण से वे कई-एक बिल लाये हैं। यह बिल भी समाज के लिए बहुत ही महत्वपूर्ण है। खेद है कि अनजाने, गरीब, कमजोर और शोषित व्यक्तियों को यह अहसास नहीं है कि हमारे देश का कानून उनके लिए भी है।

इस कुटुम्ब न्यायालय विधेयक के द्वारा आप बहुत-सी बातों को हल करना चाहते हैं। निश्चित रूप से कुटुम्बों में आज विवाह के सम्बन्ध में, दहेज के सम्बन्ध में और अन्य प्रापर्टीज के सम्बन्ध में बहुत-सी समस्याएं उत्पन्न हो गई हैं, बहुत से झगड़े खड़े हो गये हैं। इन समस्याओं और झगड़ों का निपटारा युगों-युगों से छोटी पंचायतें करती आई हैं। यदि हम लोग प्राचीन काल को देखें तो हजार वर्षों पहले मोहनजोदड़ों और हड़प्पा काल तक में भी इन मामलों का इकट्ठे बैठ कर हल किया करते थे। हमारे गांधी जी ने भी इस भावना का बहुत ध्यान रखा था और गांवों की बातों को गांवों में ही पंचायतों द्वारा हल करने पर जोर दिया था। उन्होंने पंचायती राज की इसी आधार पर कल्पना की थी। अगर आप उसी आधार पर यह कुटुम्ब न्यायालय विधेयक लाये हैं तो मैं समझता हूं कि यह बहुत ही स्वागत की चीज है और सारा सदन इसका स्वागत करेगा। मैं भी इसका स्वागत करता हूं।

लेकिन मान्यवर, यदि इस भावना को ध्यान में रख कर आप इस बिल को लाये हैं तो यह बहुत अच्छी बात है और मैं इस बिल का स्वागत करता हूं। लेकिन मैं ऐसा मानता हूं कि इस बिल में अनेक त्रुटियां हैं। इस बिल को लोकप्रिय बनाने के लिए आपको इनकी कुछ त्रुटियों पर ध्यान देना चाहिए। मैं आपको दो-एक बातों का उदाहरण देना चाहता हूं।

अभी एक लड़के की किसी भावावेश में आकर किसी एक लड़की से शादी कर दी। जब शादी के बाद लड़की घर आई तो पाया गया कि लड़की अन्धी है। लड़का एम० एड० और लड़की अन्धी। अब एक पर्टिकुलर कास्ट के लोग इकट्ठे हुए, महीनों तक पंचायत चलती रही और वहां जो निर्णय हुआ उसे किसी एक पक्ष ने नहीं माना। फिर मामला अदालत में गया और आठ वर्ष के बाद यह वहां से यह निर्णय हुआ कि वह लड़का उस औरत को नहीं रखेगा। अगर ऐसी बातों का समाधान हमारे कुटुम्ब न्यायालय द्वारा पहले ही कर दिया जाए तो ऐसी समस्याएं खत्म हो जाएंगी।

हमारे उत्तरप्रदेश में एक रायबरेली इलाका है। बल्कि मैं तो यह कहूंगा कि रायबरेली ही नहीं, पूरे पूर्वी उत्तरप्रदेश में पढ़े-लिखे लोग अनपढ़ औरतों को छोड़ कर किसी पढ़ी-लिखी औरतों से शादी कर लेते हैं। उनके 6-6, 8-8 साल के बच्चे हैं लेकिन उनकी भी परवाह किये बगैर वे दूसरी शादी कर लेते हैं। वे सरकारी सेवा में भी लगे हुए हैं। अगर इस प्रकार की समस्याएं भी कुटुम्ब न्यायालय द्वारा हल की जा सकें तो समाज का बहुत हित होगा।

मान्यवर, अभी हमारी बहुत-सी बहनों ने कहा कि 37 वर्ष की आजादी के बाद भी नारी की स्थिति बहुत खराब है। वह आज जलाई जा रही है, वह ट्रेनों के नीचे आ कर कटती हैं, कुतुबमीनार से छलांग लगाती हैं। आप इसके बारे में सजग हैं, यह मैं देख रहा हूं। आपने दहेज निषेध का कानून पास किया है, आपने क्रिमिनल प्रोसीजर कोड का संशोधन कर उसमें भी दंड देने की व्यवस्था की है। लेकिन मैं समझता हूं कि ये संशोधन नाम मात्र के हैं जब तक आप यह नहीं सोचते कि इन्हें समाज में कैसे लागू किया जाए। यह चीज आपने आज तक नहीं सोची है। ये केवल कागजी संशोधन मात्र रह गये हैं।

एक हमारे देश में सती प्रथा का निषेध करने वाला कानून बना है। लेकिन कभी-कभी यह भी पढ़ने को मिलता है कि फलां औरत सती हो गई है, और उसके चारों तरफ हजारों लोग मेला लगा रहे हैं कि वह स्वर्ग में पहुंच गई है। तमाम किस्म की दुर्घटनाएं हो रही हैं। अभी राजस्थान में एक घटना प्रकाश में आई है। हमारी सरकार ने उस पर कोई व्यवस्था नहीं की बल्कि पुलिस ने दर्शन करने वालों के लिए व्यवस्था कर दी। पूजा-पाठ की व्यवस्था होने लगी, जबकि एक औरत सती हो गई थी। चाहिए यह था कि जब सती प्रथा बंद है तो वहां पर किसी को न जाने दिया जाए दर्शन के लिए। लेकिन लाखों लोग गए और अभी भी जा रहे हैं। आज औरतों को बेचा जा रहा है। बहुत से कानून बने हुए हैं, लेकिन फिर भी अपराध जारी हैं, अभी जैसे एक वैश्या-वृत्ति अधिनियम है। अभी मैं एक किताब पढ़ रहा था अलेक्जेंडर की लिखी हुई, उसमें लिखा हुआ था कि हिन्दुस्तान में दस हजार ऐसी लड़कियों को वैश्यावृत्ति के लिये तैयार किया जा रहा है जिनकी उम्र दस वर्ष की है। बताइए कानून का क्या लाभ हो रहा है। मैं बताना चाहता हूं कि जो भी कानून आप लाते हैं, उसमें आपकी नीयत तो ठीक होती है परन्तु नियित ठीक नही होती। इसके बारे में डागा साहब अभी बताएंगे।

अभी मैं इसको देख रहा था। इसमें सामाजिक संगठनों, डाक्टरों, मनोवैज्ञानिकों, महिला संगठनों और पास-पड़ौसियों को आमंत्रित किया गया। यह बहुत अच्छी बात है।

एक और बात मैं कहना चाहता हूं। यह बात मैं किसी भावना से नहीं कह रहा हूं, साफ बता रहा हूं। आज हमारे देश की प्रधान-मंत्री नारी हैं। वे बेटी भी थीं, बहु भी थीं, मां भीं हैं और सास भी हैं और 1966 से आज तक वे प्रधानमंत्री हैं। लेकिन आज इस समयावधि में जितनी नारी की दशा गिरी है, उतनी में समझता हूं कि इसके पहले नहीं गिरी थी। मैं कोई आरोप नहीं लगा रहा हूं, एक सच्चाई प्रकट कर रहा हूं। हमारे साथी उनकी छवि विदेशों में बढ़ाने की कोशिश कर रहे हैं, मैं भी चाहता हूं कि उनकी छवि अच्छी होनी चाहिए, लेकिन यह छवि तभी ठीक होगी जब समाज की छवि उभरे, हमारे देश की छवि उभरे, हमारे राष्ट्र की छवि उभरे। इसके लिए हमको नारी को उचित आदर देना होगा, सम्मान देना होगा, उचित न्याय देना होगा।

(व्यवधान)

जैसा कि हमारे एक मित्र कह रहे है, मैं वह नहीं कहना चाहता। कुटुम्ब न्याय विधेयक बहुत अच्छा है। मैं चाहूंगा कि विवाह और कौटुंबिक बातों में सुलह कराने का यह एक अच्छा तरीका है।

अध्यक्ष महोदय : प्वाइंट्स बोलिए।

श्री राजनाथ सोनकर शास्त्री : मान्यवर इसमें आपने एक जगह लिखा है—"इस अधिनियम के प्रारम्भ के पश्चात् राज्य के किसी नगर या कस्बे के प्रत्येक ऐसे क्षेत्र के लिए, जिनकी जनसंख्या 10 लाख से अधिक हो, कुटुंब न्यायालय स्थापित करेगी।"

आपके कहने का मतलब यह है कि 10 लाख वाले शहरों में एक न्यायालय होगा। देश में लाखों जिले हैं जिनकी आबादी दो लाख, तीन लाख, चार लाख, पांच लाख हैं। मैं आपसे यह निवेदन करूंगा कि कस्बों में और तहसील स्तर पर भी कुटुंब न्यायालय की स्थापना की जाए और 10 लाख की जनसंख्या वाली बात हटाई जाए।

इसमें लिखा है -"62 वर्ष की आयु प्राप्त कर लेने के पश्चात किसी भी व्यक्ति को कुटुंब

न्यायालय के न्यायाधीश के रूप में न तो निवृत्त किया जाएगा और न वह इस रूप में पदधारण करेगा।" इसमें जो 62 वर्ष की सीमा निर्धारित की है, इसका क्या मकसद है। मैं कहना चाहता हूं कि इसमें उम्र की कोई बात नहीं रखनी चाहिए।

हमारे यहां गावों में जो झगड़े होते हैं, उनको बड़े बुजुर्ग लोग तय किया करते हैं, जिनकी उम्र 80 वर्ष के करीब होती है। कुटुम्ब का विवाद तर्जुबेकार आदमी ही ठीक कर सकता है, दूसरा नहीं। आपने इस बिल में लिखा है कि "किसी उच्च न्यायालय का या ऐसे दो या अधिक न्यायालयों का लगातार कम से कम सात वर्ष तक अधिवक्ता रहा हो"। एक जगह पर यह लिखा है कि "भारत में किसी न्यायिक पद पर या किसी अधिकरण के सदस्य के पद पर या संघ अथवा राज्य के अधीन किसी ऐसे पद पर, जिसमें विधि का विशेष ज्ञान अपेक्षित हो, कम से कम सात वर्ष तक रहा हो"। आपने यह दो बातें सात वर्ष के अनुभव की कही है। मैं यह जानना चाहूंगा कि आपका इसमें मकसद क्या है? मैं यह कहना चाहूंगा कि यह कोई जरूरी नहीं है कि किसी आदमी का सात वर्ष का अनुभव हो। कुटुम्ब, शादी-ब्याह और दहेज के झगड़ों को तय करने में अनुभव की क्या जरूरत है? मैं समझता हूं बुजुर्गीयत और उसकी गरिमा ही काफी है जिससे लोग उसका आदर कर सकें। आपने इस में समय का बंधन नहीं किया है। हमारे देश में सबसे बड़ी दुर्दशा यही है कि जब कोई मुकदमा पेश होता है तो वह कई वर्षों तक चलता रहता है। अपील करने के लिए आपने इसमें तीन दिन रखे हैं। आपका मकसद यह साफ है कि जल्दी से जल्दी न्याय मिले। दो, तीन या चार दिनों में मुकदमा समाप्त करने की कोशिश हो, ऐसा लिखा जाना चाहिए।

श्री मनी राम बागड़ी: (हिसार) अध्यक्ष जी, श्रीमती सिन्हा को पांच मिनट मिलने चाहिए।

श्री राजनाथ सोनकर शास्त्री: मैं भी अपने पांच मिनट छोड़ रहा हूं। हमारी एक बहन ने मोबाइल यूनिट की बात कही है। मैं यह विनम्र निवेदन करूंगा कि इसमें आप एक जरूर अमेंडमेंट करें कि ऐसे कुटुम्ब न्यायालय की मोबाइल यूनिट होनी चाहिए। वह यूनिट गावों तक पहुंचकर झगड़ों का निवारण करे और इनको नियंत्रण में रखे। मैं इन शब्दों के साथ इन संशोधनों का समर्थन करता हूं और अपने पांच मिनट भी छोड़ रहा हूं।

श्रीमती विद्या चेन्नुपति (विजयवाड़ा): अध्यक्ष महोदय, फैमिली कोर्टस बिल का मैं समर्थन करती हूं। जब हम समर्थन कर रहे है तो इसमें जो कमियां हैं, वह महिला होने के नाते कह सकते हैं। आपको मालूम है कि आज "मैन मेड सोसायटी" है। महिलाएं तो दूसरे स्थान पर ही रहेंगी। इसीलिए मैंने कहा कि यह मैन मेड सोसायटी है। बड़े अफसोस की की बात है कि यह बिल इस अधिवेशन के के आखिरी दिन लाया गया है। यह कहा गया है कि दस लाख पर एक कोर्ट रखेंगे। मैं यह सुझाव देना चाहती हूं कि हरेक बिग सिटी और डिस्ट्रीक्ट में एक-एक फैमिली कोर्ट होना चाहिए। पति-पत्नी में जब डिसप्युट होता है तो वह टैम्परेरी होता है। हमारे यहां एक स्ट्रांग फैमिली सिस्टम है। मैं समझती हूं, यह बिल हमारे लिए बहुत उपयोगी है।

आपने इस बिल में प्रावधान किया है कि कुछ बातों को स्टेटस पर छोड़ दिया जाएगा। कुछ सोशयल वर्कर्स को तथा सोशयल वैलफेयर आर्गेनाइजेशन्स और डिपार्टमैंट को इसमें एसोशियेट किया जाएगा और उनके साथ मिलकर निर्णय किए जाएंगे। लेकिन मैं आपके इस प्रावधान को सपोर्ट करने कि लिए तैयार नहीं हूं। मैं सुझाव देना चाहती हूं कि इसके स्थान पर एक सैन्ट्रल एक्ट हमें तैयार करना चाहिए। उसका कारण यह है कि किसी समय एक स्टेट

में कोई ऐसा व्यक्ति चीफ मिनिस्टर बन जाता है जो महिलाओं के अधिकारों के विरुद्ध हो, उस समय सम्भव है कि वह इन फैमिली कोर्टस को समाप्त कर दे, या उनके अधिकारों को कम कर दे। इसलिए एक सैन्ट्रल एक्ट होना आवश्यक है। ताकि कोई चीफ मिनिस्टर उसमें अपनी इच्छानुसार परिवर्तन न कर सके। उस अवस्था में हम क्या कर सकते हैं। हम उनकी सहायता तो ले सकते है, लेकिन सारी व्यवस्थाएं उन पर छोड़ना उचित नहीं माना जा सकता।

मेरा सुझाव यह भी है कि इन न्यायालयों में महिला जजों का होना बहुत जरूरी है। जहां हमारे सोश्यल वैलफेयर आर्गेनाइजेशन्स से सहयोग करके हम कुछ महिलाओं को या दूसरे लोगों को सलेक्ट करेंगे, वहां मैं चाहती हूं कि महिला जजों को पूरी पावर्स भी दी जाए। क्योंकि मैं जानती हूं कि महिलाओं के दिमाग में टैंशन जरा ज्यादा रहती है। (व्यवधान) बागड़ी जी आप जरा महिलाओं की बात को भी सुनिये। आप क्यों नहीं सुनना चाहते।

जहां तक बच्चों को संरक्षता प्रदान करने का सम्बन्ध है, आपने इस बिल में बहुत अच्छा प्रावधान किया है, लेकिन मैं आपको सुझाव देना चाहती हूं कि बच्चों के सैटलमैंट में हमें बच्चों को उसकी माता के पास रखने का प्रयत्न करना चाहिए। क्योंकि यह देखा गया है कि बच्चा अपनी माता के पास रहकर खुश रहता है।

एक प्रावधान मैं इस बिल में यह भी चाहती हूं कि जब कोई पति अपनी पत्नी को पैसा नहीं देता है तो उसके सामने एक आर्थिक समस्या खड़ी हो जाती है। मैं चाहती हूं कि ऐसी हर पत्नी को कोर्ट के जरिए पैसा दिलवाया जाए ताकि वह बच्चों आदि की देखभाल ठीक से कर सके। कोर्ट की ओर से ऐसे डायरेक्टिव जारी करने का इस बिल में प्रावधान होना आवश्यक है।

हमारे समाज में हम महिलाओं के सामने कई तरह की प्रौब्लम्स आती हैं, कहीं डौरी डैथ का मामला हमारे सामने आता है, कहीं बलात्कार का मामला आता है तो कहीं महिलाएं स्यूसाइड करती हैं। इनके सम्बन्ध में मैं सुझाव देना चाहती हूं कि इन फैमिली कोर्ट में उन सब मामलों को एक ही जगह सुना जाना चाहिए और जल्दी उसका निर्णय हो। क्यों कि हम देखते हैं कि हमारे न्यायालयों में कई कई सालों तक केसेज का निर्णय नहीं हो पाता। फिर एक ही स्थान पर सुनवाई के दौरान दोनों पक्ष एक दूसरे की बात आसानी से सुन समझ सकते हैं। यदि हम इस क्लाज को भी इस बिल में जोड़ दें तो वह हम सब के हित में होगा। आजकल कोर्टस में जहां निर्णय होने में समय लगता है, वहीं पैसा भी खर्च होता है और इस कारण महिलाएं कुछ कर नहीं पातीं। इसलिए महिलाओं से सम्बन्धित मामलों का निर्णय फैमिली कोर्टस में होना जरूरी है। हमें इस सम्बन्ध में कोर्ट टाइम-बाउंड प्रोग्राम रखना चाहिए जिससे देरी से भी बचा जा सके और महिलाओं के सामने कोई प्रौब्लम भी खड़ी न हो।

एक सुझाव मैं यह देना चाहती हूं कि चूंकि महिलाएं एजीटेशन नहीं कर सकतीं, इसलिए उनको फ्री लीगल ऐड का प्रावधान भी रहना चाहिए। क्योंकि सारी महिलाओं के सामने पैसे की प्रौब्लम भी आती है और इस कारण वे कुछ कर नहीं पातीं। इसके साथ-साथ किसी एडवोकेट की जरूरत भी नहीं होनी और फ्री लीगल ऐड का प्रावधान जरूर रखा जाना चाहिए।

अन्तिम सुझाव मैं यह देना चाहती हूं कि हमारे भारत देश में गांव में और समाज में हमारे सामने कई दिक्कतें पेश आती हैं। वहां कुछ बड़े लोग बैठे हैं, मैं चाहती हूं कि हमारी कोर्टस वहां जाकर उन लोगों को बुलाकर मामलों का निपटारा करें। हमारी बहन ने भी

यहां सुझाव दिया कि हमें मोबाइल कोर्टस का निर्माण करना चाहिए। जहां-जहां प्रौब्लम्स हों, वे मोबाइल कोर्टस वहीं जाकर बड़े लोगों को बुलाकर उन मामलों का निर्णय करें उनको समझायें। वरना हमारे न्यायालयों में निर्णय होने में सालों लग जाते हैं। इसी कारण मैं मोबाइल कोर्टस के निर्माण के सुझाव का समर्थन कर रही हूं।

मैं चाहती हूं कि आप मेरे तमाम सुझावों पर विचार करेंगे और इस बिल में उनको शामिल करेंगे तथा सदन में बतायेंगे कि किन सुझावों को आपने मान लिया है। इन शब्दों के साथ मैं इस बिल का समर्थन करती हूं और इसको लाने के लिए प्रधान मंत्री जी और माननीय मंत्री जी को धन्यवाद देती हूं।

श्री कृष्ण कुमार गोयल (कोटा) : अध्यक्ष जी, जहां तक इस विधेयक का प्रश्न है, मैं समझता हूं कोई भी व्यक्ति इस विधेयक का विरोध करेगा। जो इसके औबजेक्ट्स हैं और जिनको धारा 7 के अन्दर वर्णित किया गया है उनको देखते हुए इस प्रकार के कोर्टस का का बनना आवश्यक है और जिनकी बनाये जाने की मंशा इस विधेयक के माध्यम से बतायी है मैं इस बिल का स्वागत करता हूं। और विशेष कर के धारा 7 के साथ-साथ धारा 9 के अन्दर जितने भी विवाह जिनका कि अधिकार अदालतों को धारा 7 में मिलेगा उसमें वह प्राथमिकता देंगी कि इन विवादों को आपसी समझौते के आधार पर समाप्त करें और उसके लिये आवश्यक समय दें। और उसके बाद भी अगर सम्भव न हो तो डिक्री न दें। मैं समझता हूं दोनों धाराओं की मंशा अच्छी है और इसका स्वागत होना चाहिये। लेकिन मैं जानना चाहता हूं जो बिल मंत्री जी लाये यह केवल कानून की किताबों में रखने के लिए लाया गया है, या ईमानदारी से जिस ध्येय से बिल लाया गया है अदालतें बनायी जायें उनको बनाने का भी ध्येय सरकार का है कि नहीं ?

इस बिल में जितनी धारायें हैं सब जगह स्टेट गवर्नमेंट लिखा है। स्टेट गवर्नमेंट नियम बनायेगी, जहां चाहेगी अदालतें बनायेगी, कौन उसके जज बनाये जायें यह वह तय करेगी हाई कोर्ट से मिल कर, क्या-क्या योग्यता हो, क्या उसका स्टाफ हो, उनकी सैलरी हो। यह सब बातें स्टेट गवर्नमेंट पर हैं। तो मेरा चार्ज है मंत्री महोदय आप पर कि यह जो विधेयक लाया गया है सरकार की नीयत इस विधेयक को लागू करने की कतई नहीं है। क्या आप उत्तर देते समय सदन को विश्वास दिलायेंगे कि आप 6 महीने में या एक साल के अन्दर इसको ऐन-फोर्स करेंगे सारे देश में ? आज समाज और परिवार में जो विषम परिस्थितियां हैं, कोई भी ऐसा राज्य नहीं है जहां यह समस्या न हो। आवश्यकता यह है कि सारे राज्यों में यह कानून तुरन्त लागू होना चाहिए और जो आपकी मंशा है, स्टाफ, सैलरी, योग्यता क्या हो यह सब आपको ही तय करना चाहिये था, और इन बातों को स्टेट गवर्नमेंट पर नहीं छोड़ना चाहिये। लेकिन लगता है कि मंत्री महोदय ने केवल जो इस प्रकार की जोरदार मांग थी कि ऐसी अदालतें बनायी जायें उस को केवल शब्द रूप में स्वीकार किया है। इसको कहीं पर क्रियान्वित करने की सरकार की नीयत नहीं है।

अध्यक्ष महोदय : कथनी और करनी में अंतर मिटा देना चाहते हैं।

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष जी, 6 बज गये हैं अब हम लोग कितनी देर तक बैठें ?

अध्यक्ष महोदय : जब तक भूख लगे।

श्री राम विलास पासवान : जो आर्डर पेपर लिस्ट आफ बिजनेस है इसके मुताबिक तो 12, 13, घंटे लग सकते हैं। इसका मतलब यह है कि कल सवेरे 8 बजे तक सदन चलेगा।

अध्यक्ष महोदय : कम से कम यह सैशन याद तो रहेगा ।

श्री राम विलास पासवान : आप एक टाइम मुकर्रर कर दें कि 8, 9 बजे तक सदन चलेगा ।

श्री सतीश अग्रवाल (जयपुर) : अगर 12 बजे बाद बैठना ही है तो कल सवेरे बैठ जायें ।

श्री राम विलास पासवान : ऐसी क्या जल्दी है ?

श्री मनीराम बागड़ी : देखिये अध्यक्ष जी, हम ज्यादा देर नहीं बैठेंगे ।

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Hon. Member on the other side have all along been co-operating in carrying out the business. I now earnestly request them to bestow their wiseom so that the Government business is completed.

SHRI SATISH AGARWAL : We are ready to co-operate. But this cannot be passed to-day.

SHRI MALLIKARJUN : For every Bill they should take as little time as possible.

अध्यक्ष महोदय : आप इस समय टाइम जाया न करें, बैठ जायें ।

श्री मनीराम बागड़ी : पहले फैमिली कोर्ट बिल को पास होने दीजिये उसके बाद देखेंगे ।

SHRIMATI GEETA MUKHERJEE : Five minutss.

SHRIMATI GEETA MUKHERJEE : I cannot finish my speech in five minutes. I very much protest the way these social Bills are being dealt with in this Parliament. These have been brought on the last day. No time is being given for proper deliberation and for proper consideration of the amendments. These cannot go on. (*Interruptions*).

MR. SPEAKER : All right. You may please come up with some suggestions, very gopd suggestions with all the vehemence did not with agitation.

SHRIMATI GEETA MUKHERJEE On social Bills, I do not go in agitation.

SHRI N.K. SHEJWALKAR (Gwaliar) : On such an important Bills, no proper time is being given.

(*Interruptions*)

SHRIMATI GEETA MUKHERJEE (Panskura) : The first thing which is really one of the serious things is that this Bill has been circulated to us in a hurry and that the hon. Minister has not deemed it proper or could not find time to attach Objects and Reasons for consideration or for passing the Bill. This is a serious point. It is not for agitation, I assure you. But I feel that the social laws, if they have to have any impact on the society, the objects much be very clearly brought out—what it proposes to do in all seriousness. The Executive and the Parliament should be clear on this point so that ultimately the person who will be dealing with the law point should feel that this is something with earnestness that is being pressed upon in the society. Here, I feel that has not been done. That is why, I say it is of no use to hurry it up.

Why I said about the objects and Reasons ? Before I take up any other clause, I shall take up who will be appointed as a Judge. There, certain ideas have been given. But these judges should be guided. That is the most important thing. There are objects and reasons are necessary. You have not given it. But here what are you giving :

"every endeavour shall be made to ensure that persons committed to the need to protect and preserve the institution of marriage and to promote the welfare of children and qualified persons. . .."

Here, the question is with what speed these courts will approach the subject to protect and preserve the institution of marriage. Now, Sir, the point is that our society has not yet come to a situation where the principal problem is that of marriages being torn as under. Legally, they are not being torn asunder. That is not the problem. The most serious problem in our society is the feudal inheritance. That is there in the society. That being the case, there are millions of families where the marriage institution is in the so-called protected condition but the woman is subjected to unsufferable dignity and thereby the entire institution of marriage is brought to a pass that sometimes it is really a sort of insult to us.

Now, what is the criterion of selecting judges ? Why should not one word be there that in protecting and preserving the institution of marriage, the dignity of women must be taken into account ? You may say, why dignity of women should be taken into account and why not dignity of men. Yes, dignity of man should also be taken into account. But in the society, as it stands, it is the dignity of woman which is in the most jeopardised condition and thereby I would say really it is subverting the very institution of marriage. That is the big problem in our society. Therefore, I feel that if you do things in a hurry, then the essence of things is sometimes really lost. In my opinion, here, this concept could have been a running concept which I find wanting. At this late stage, we have no opportunity to study the Bill seriously and come with amendments. I wish the Minister will come *suo-motu* with amendments and include some phrase in this Bill which will give at least a orientation to this entire question of judging how the family courts will reconcile and with what spirit.

Secondly, I would like to say that my friends have been very critical and I fully agree with all the contentions. They have said, election stunt etc I am now leaving out elections. But, Sir, whethere there is election or not, I really think that this has been brought rather as a face-saving device. Otherwise, there would have been more thought in the whole thing. Let us see, in the very beginning how these courts will come into force. It is very clearly written. It shall come into force on such date as the Central Government may by notification in the official gazette appoint and different dates may be appointed for different States. From the very beginning, you are taking that when this Bill will be passed, some States, at their sweet will, at different dates, will be taking recourse to this Act for achieving the objects. From the very beginning, it is diluting.

Then, we come to the question of rules. It is really very interesting to note that all the crucial questions are to be covered by the rules. Firstly, all my colleagues have said. . .

MR. SPEAKER : Please make points.

SHRIMATI GEETA MUKHERJEE : Sir, in the beginning I have said these taings require some explanation, particularly in the atmosphere that prevailed. Before, I started speaking, mirthful and gle ful atmosphere was there. A very light atmosphere was there. That was not condusive for social laws. So, I again request you also to understand and please give me a little time even for making points. I am not a juggler. I must have a little time. I am trying my level best. (*Interruptions*).

I come to the rules. My friends have already said from both sides that you are appointing a principal judge.

They are asking the State Governments, in consultation with that Judge, to appoint some other Judges. In that, the question of having a woman judge has not been taken into account; in that, the persons with other qualifica-

tions have not been taken into account.

MR. SPEAKER : Have they barred women ?

SHRIMATI GEETA MUKHERJEE : That is not the point. I hope, you have read the Bill. There is Clause 5 where these rules are coming in, as to who will be associated and all that. Only an association or an institution or an organisation engaged in social work comes in. Only persons engaged in the field of social work come in. I do not know who are the persons professionally engaged in promoting welfare of the people and doing social work in the field. I hope, they are not the people as in the case of the Marriage Bill. In any case, whatever non-official organisation is being conceived, whatever non-official persons are being conceived, they are being conceived only as an associate. . .

PROF. MADHU DANDAVATE : Probably, they are treating husbands as professionals.

SHRIMATI GEETA MUKHERJEE : There are husbands and husbands. Say, for example, if Prof. Madhu Dandavate will be on it, I will vote for it.

Now, as to who will be associated and how they will be associated, all that has been left to the rules. It says that, in consultation with the High Court, the State Government by rules will associate these persons in such manner and for such purposes as they may deem fit. In which manner they will be associated, that is left to the State Governments. For what purpose they will be associated, that is again left to the State Governments. The rules will be made by the State Governments. They are trying to introduce a new social concept in these family courts and keep everything in such a manner and such other way as the State Governments deem fit. The Central Government does not give any direction to the State Governments on it. It is a perfunctory way of having family courts here. The socialist countries have a lot of family courts.

MR. SPEAKER : It is all right now.

SHRIMATI GEETA MUKHERJEE : It is not all right. It would have been all right if they had done it in a proper way. There should have been proper statutory provisions for all these things in the Bill.

Then, my friends have raised the question of Juries. That is a very relevant question. Why has that provision not been made ?

MR. SPEAKER : Please conclude now.

SHRIMATI GEETA MUKHERJEE : I have not raised any single point which is irrelevant. If I speak irrelevant, you can stop me.

MR. SPEAKER : I have to give you time according to party strength.

SHRIMATI GEETA MUKHERJEE : On every other Bill, the time is extended. Only on this Bill, you are not extending the time. I am trying to be as fast as I can. I am only making points which are very relevant to the Bill.

Thre are certain provisions in the Bill which are very difficult for me to understand. For example, the Bill provides that only the districts having 1 million population will have the family courts. Many districts do not have a population of one million. So, those districts may not have family courts. They say that the cases which are pending in the gub-divisional courts or the district courts will all be transferred to the family courts. That means, today the village women who go to sub-divisional courts, to the lower courts, will have to go to the district courts. That means, with the introduction of this Bill, they are making a more lengthy and cumber some process. It should not have been done like this.

Similarly, there is a provision of appeal. . . .

MR. SPEAKER : Please conclude now.

SHRIMATI GEETA MUKHERJEE : Sir, whether you give me time or not, I feel very strongly about the Bill. There are very many provisions in the Bill which defeat the very purpose of the Bill. Take, for example, the provision of maintenance. It is a very important provision The women are not getting maintenance at all unless you change the principle behind the provision of maintenance. As you will be knowing, in every case, after a few months, the maintenance is stopped and women do not get it.

Therefore, I would conclude by saying let the hon. Minister of Law withold the Bill now. Please give more thought and make the Bill cogent and then pass the Bill so that that it will be effective.

This Bill is not effective.

A Select Committee is called for.

MR. SPEAKER : I have noted the wishes of the House, The hon. Members would like that the House may be adjourned early I can therefore make a proposition that after the discussion on this Bill is over, we will take up the proclamations regarding Sikkim and Punjab and the House can be adjourned by 7.30 PM.

इस बिल पर अभी श्री हरीश कुमार गंगवार और श्री वनातवाला और बोलने वाले हैं।

श्री हरीश कुमार गंगवार (पीलीभीत) : अध्यक्ष जी, मैं इस कुटुम्ब न्यायालय विधेयक का स्वागत करता हूं। इसके सम्बन्ध में बहुत सी बातें कही जा चुकी है जिनको मैं दोहराऊंगा नहीं। यह बात बिल्कुल सही है कि तलाक आदि के मामले में और विवाह से उत्पन्न अन्य मामलों में आजकल के कोर्टस में बहुत देर लगती थी, साथ ही अभिभावक नियुक्त करने में, संरक्षक नियुक्त करने में भी बहुत देर लगती थी। इस बिल में जज के रूप में नियुक्ति के लिए जो अर्हतायें दी गई हैं उसमें महिलाओं को प्रेफरेंस दिया गया है, इससे मैं संतुष्ट हूं लेकिन एक बात मैं कहना चाहता हूं। इस बिल में सेक्शन (4) में जो अर्हतायें दी गई हैं उसके अनुरूप महिलाओं को ढूंढना मुश्किल हो जायेगा। इसमें लिखा हुआ है :

(क) भारत में किसी न्यायिक पद पर या किसी अधिकरण के सदस्य के पद पर या संघ अथवा राज्य के अधीन किसी ऐसे पद पर, जिसमें विधि का विशेष ज्ञान अपेक्षित हो, कम से कम सात वर्ष तक रहा हो; या

(ख) किसी उच्च न्यायालय का या ऐसे दो या अधिक न्यायालयों का लगातार कम से कम सात वर्ष तक अधिवक्ता रहा हो; या

(ग) ऐसी अन्य अर्हतायें रखता हो, जो केन्द्रीय सरकार द्वारा भारत के मुख्य न्यायाधिपति की सहमति से विहित की जायें।

मेरा कहना यह है कि अगर इसमें सात वर्ष तक प्रैक्टिस करने वाले एडवोकेट को भी शामिल कर लिया जाए, जिसके चाहे डिस्ट्रिक्ट कोर्ट में ही क्यों न अच्छी प्रैक्टिस रही हो, तो ऐसी महिलाओं का मिल पाना अधिक सुनिश्चित हो जायेगा।

विधि, न्याय और कम्पनी कार्य मंत्री (**श्री जगन्नाथ कौशल**) : इसका मतलब यह नहीं है कि हाईकोर्ट में ही प्रैक्टिस करता करता रहा हो, डिस्ट्रिक्ट कोर्ट की प्रैक्टिस भी मानी मानी जाएगी।

श्री हरीश कुमार गंगवार : आप इस लाइन को फिर से पढ़ लें। उसके बाद श्रीमन्, निर्णय दें कि इसका क्या अर्थ निकलता है ?

"किसी उच्च न्यायालय का या ऐसे दो या अधिक न्यायालयों का लगतार कम से कम

सात वर्ष तक अधिवक्ता रहा हो'' इसमें डिस्ट्रिक्ट कोई कहीं दिखाई नहीं देती है। इसलिए इसमें मैं समझता हूं कंफ्यूजन है, जिसको दूर करना चाहिए।

दूसरी बात यह कही गई है कि दस लाख की आबादी वाले स्थानों के लिए कोर्ट्स की स्थापना की जायेगी और कुछ अन्य जगहों पर की जायेगी लेकिन दस लाख की आबादी वाले जिले हमारे यहां काफी हैं वह छूट जायेंगे। अगर आप दस लाख के बजाए 5 लाख कर दें तो ज्यादा अच्छा रहेगा-यह मेरा सुझाव है।

तीसरी बात मैं यह कहना चाहता हूं कि वकीलों को दूर रखा गया है। उनको कोर्ट में जाने से रोका गया है। आजकल जबकि हमारे देश में 80-85 फीसदी आबादी देहातों में रहती है, उन लोगों को कानून का बिल्कुल भी पता नहीं होता है, गैर कानूनी तरीके से वे अपनी दरख्वास्त लिख कर फंस जाते हैं। इसके लिए आपको कोई विशेष इन्तजाम करना चाहिए। समाजकल्याण संगठनों के प्रतिनिधि भी बात नहीं कर पायेंगे, जो एक कानून का ज्ञाता कर सकता है। इसलिए मैं मंत्री जी से अपेक्षा रखता हूं कि वे इस बिल को वापिस ले लें और एक काम्प्रिहैंसिव बिल लायें, तो ज्यादा अच्छा रहेगा। जो प्रावधान आपने इस बिल में निहित किए हैं, उनसे आपका मनोरथ पूरा होने वाला नहीं है। आप हर जगह पायेंगे कि डैलिकेटेड लेजिसलेशन हैं यह कोई अच्छी बात नहीं है। किस प्रकार के रूल्स बनेंगे, कब बनेंगे और कितने दिनों के बाद व्यवहार में आयेंगे। इस प्रकार जो लाभ जनता को मिलना चाहिए वह नहीं मिल पाएगा।

इसके अलवा मैं यह चाहता था बजाय इसके कि यह उस तारीख को प्रवृत्त होगा, जो केन्द्रीय सरकार, राजपत्र में अधिसूचना द्वारा नियत करें और विभिन्न राज्यों के लिए विभिन्न तारीखें नियत की जा सकती हैं तारीख को मुकर्रिर कर देते तो ज्यादा अच्छा रहता। पता नहीं आप कब इस कोर्ट इस्टैब्लिश करेंगे। इनकी नियत जानें और दीन-ईमान जानें हम लोग कुछ नहीं कह सकते हैं। इतना संतोष जरूर है कि ये इसको पास करेंगे और जब हम आयेंगे तो लागू करेंगे।

SHRI G.M. BANATWALLA (Ponnani) : Mr. Speaker, Sir, the Bill has been brought forward with the laudable objective of speedy settlement of family disputes with efforts to promote conciliation. It is an undisputed fact that our present judiciary is so designed that quick, equitable and just solutions of problems and issues elude us. It is practically impossible for a common man today to achieve timely justice through our law courts. In the case of family disputes, it is most distressing to find parties entangled in the cobweb of protracted procedure. Therefore, it goes to the credit of the hon. Minister to have come forward with a Bill that takes cognizance of this sordid state of affairs. In 1976 also an attempt was made to provide for a special procedure in regard to family disputes and the Code of Civil Procedure was amended. Yet, however, there was no appreciable change in the proceedings relating to family disputes.

I do not, therefore, know how far the same procedure which is now being incorporated in the Family Courts will really improve the position. However, I must here stress that the success of law in achieving its laudable objectives will depend upon the persons appointed to administer the law. Therefore, care should be taken to entrust the implementation of this law to such Judges who are not only fully conversant with this particular branch of law but also have the proper commitment and behaviour and who are also fully trained to deal with such matter...

PROF. MADHU DANDAVATE : ... and who are also conversant with family troubles.

SHRI G.M. BANATWALLA : I may here draw the attention of the august House to the recommendations of the Law Commission in its 59th Report. In its 59th report, the Law Commission says at page 13 :

> "We would suggest that in due course States should think of establishing Family Courts with presiding officers who will be well qualified in law, no doubt, but who will be trained to deal with disputes in a humane way".

Therefore, I must stress upon this fact that after the Bill becoming an Act, to achieve its objectives, there must be a careful selection of Judges in these courts...

PROF. N.G. RANGA : That is right.

SHRI G.M. BANATWALLA : I must stress that selected Judicial Officials be posted to Family Courts. No doubt they must have a thorough knowledge of family laws and traditions. There is one more point that must be borne in mind. Several religious communities, especially the Muslims, have their own personal laws. The Family Court Judge must, therefore, be well-versed in these personal laws. Further, it is a judge who has full knowledge of, who is committed to and who has faith in the value system of these personal laws who will be able to promote a meaningful conciliation and who will ultimately benefit the society. Therefore, where parties to a dispute are governed by any specific personal law, the Judge should also be one governed by the same personal law. I have given notice of this amendment in this respect which I shall move at the appropriate stage and speak at length on the same with your, permission.

MR. SPEAKER : You can speak on that now itself.

PROF. MADHU DANDAVATE : He has spoken in both length and breadth.

SHRI G.M. BANATWALLA : You are just trying to make us uncomfortable. I am trying to make you uncomfortable.

One objective of the Bill is to secure speedy settlement. It is a laudable objective, specially in matters of family disputes. Their going on for years and years is an unhealthy trend. But the Bill does not lay down any time-limit within which the proceedings should conclude. It should, therefore, be provided in the Bill itself that the proceedings should be concluded as expeditiously as possible- just as you want my speech to conclude. But then...

SHRI M SATYANARAYAN RAO : It is very relevant.

SHRI G.M. BANATWALLA : Then it must also be made clear in the Bill itself through a specific provision that these proceedings must conclude within a period of six months or a year from the date of its commencement...

PROF. N.G. RANGA : Very good.

SHRI G.M. BANATWALLA : I have another amendment in this respect also on which I shall move and speak at length also at the appropriate stage.

Before I conclude, I must say that these laws are rather complicated. The hon. Member Shrimati Suseela Gopalan had pointed out that there must be some provision of free legal aid. But then that provision is not there in the Bill. I support her point of view in this respect.

SHRIMATI KISHORI SINHA (Vaishali) : Mr. Speaker, Sir, I am glad you have given me time to speak on this Bill. This Bill has been brought on the last day of the last session of the present Lok Sabha. As there is considerable work, so the measure has to be rushed through the House. However, I welcome this Bill which seeks to set up family courts to deal with disputes arising out of unsuccessful marriages. The family courts will take a great deal of load off civil courts and dispose of disputes speedily.

The Law Commission had recommended the establishment of these family as for back as 1974 but it is on account

of pressures from social welfare organisations and women's associations that the Government have come up with this piece of social legislation after ten years. It was emphasised by the Law Commission that in dealing with family disputes the courts should adopt a human approach. They should not be guided by mere technicalities but should adopt an approach and attitude for settling disputes through conciliation. I welcome the provision enabling the court to secure the services of a medical expert or such person preferably a woman who is not associated with any party or including such persons who is a social worker and is engaged in promoting the welfare of the family to assist the court in discharging its functions.

It is a good provision whereby the right to engage a lawyer has been taken away. This will make for quicker settlement of disputes. Initially the courts are to be set up in towns or centres with a population of at least one million. I suggest this facility should be expanded to over more areas so as to be accessible to all strata of society. Social welfare institutions or associations should be given the right to lodge complaints with these courts. So I would live to suggest that some time limit should be fixed for settlement of disputes. You know that in the early sixties some Lok Sabha Members brought up the matter of family courts on the lines of the Scandavian countries. At that time the main objective was that rape cases in particular should be heard in camera and spared publicity. Later the dowry offences menance assumed serious proportions leading to suicides and even murder. Our anxiety is that family courts should deal with such offences also.

In the end I would suggest there is no mention about whether the law is applicable to Muslim women or not. It should be available to all the women irrespective of their religious faith.

श्रीमती ऊषा प्रकाश चौधरी (अमरावती) : अध्यक्ष महोदय, फैमिली कोर्ट बिल पर बोलते हुए मैं अपनी भावनाएं सदन के सामने रखना चाहती हूं । यह चिंता का विषय रहा है कि आज की हमारी न्यायालयीन व्यवस्था परिवार और समाज में महिलाओं तथा बच्चों को उचित समय में न्याय दिलाने में असफल रही है। इसीलिए फैमिली कोर्ट की मांग जोरदार ढंग से उभर कर आई। इस विधेयक को लाने के लिए मैं सरकार को धन्यवाद देती हूं ।

यह एक महत्वपूर्ण विधेयक है। महिलाओं और बच्चों को संरक्षण प्रदान करने के लिए, खास कर महिलाओं को संरक्षण देने के लिए, उनको न्याय देने के लिए, यह विधेयक सदन के सामने आया है। मैं समझती हूं कि आजादी के बाद देश में महिलाओं की सामाजिक सुरक्षा के बहुत से कानून बनाये गये जो कि नाकाम रहे।

आज भी फैमिली कोर्ट विधेयक लाया गया है। इस तरह से एक सामाजिक अभियान महिलाओं के उत्थान के लिए चलाया जा रहा है, उसी का एक छोटा सा हिस्सा यह बिल के जरिए यहां पेश किया जा रहा है।

इस विधेयक के बारे में काफी बातें बताई जा चुकी हैं। में उन बातों को दोहराना नहीं चाहती। लेकिन जब हम सब महिला सदस्य बात कर रही थीं तो हमारे मन में यह बात आई थी कि सिर्फ परिवार में जो डिस्प्यूट्स या डायवर्स होते हैं, उसके लिए वह फैमिली कोर्ट कायम किया जा रहा है। रेप और डाउरी आदि केसेस के लिए इसकी व्यवस्था नहीं है। लेकिन जब मैंने इसको समझने की कोशिश की, जहां तक मेरी मालूमात हैं कि क्रिमिनल केसेस के लिए यह कोर्ट काम नहीं करेगा, सिविल कोर्ट की तरह यह काम करेगा। लेकिन यहां मैं कहना चाहती हूं कि काफी परिवार डिस्प्यूट्स या डायवर्स डाउरी से मिले-जुले रहते हैं। डाउरी के कारण डिस्प्यूट होते हैं। डाउरी के केसेस क्रिमिनल नहीं हैं। इसको भी इस कोर्ट में चलाया जाए। यह सुझाव मैं देना चाहती हूं।

इसी तरह से अभी हमारे एक भाई ने यहां पर बताया कि टाइम-लिमिट नहीं दी गई है। इसलिए मेरा एक सुझाव है कि 6 महीने का समय तय कर देना चाहिए और अपील के लिए तीन महीने का समय तय कर देना चाहिए। ऐसा संशोधन करना आवश्यक है।

इसके अलावा गरीब घर की महिलाएं, ग्रामीण महिलाएं, आदिवासी-हरिजन महिलाएं अपने न्याय का खर्चा वहन नहीं कर सकतीं। वैसे भी जो महिलाएं कमाती भी हैं तो अपनी कमाई पति को ही देती हैं। इसलिए भी उनके पास आर्थिक कठिनाई रहती है। इसलिए फ्री लीगल एड की व्यवस्था आवश्यक है। तभी ये न्यायालय अपना काम कर सकते हैं।

इसके साथ ही एक बात और कहना चाहती हूं कि जजेज जो रखे जाएं वे ज्यादातर महिलाएं हों। और वे महिलाएं कोई कानून की पंडित न हो कर सामाजिक कार्यकर्त्ता हों। ऐसी महिलाएं जो महिलाओं की समस्याओं से भली-भांति वाकिफ हों इस तरह की महिलाओं को नियुक्ति किया जाना चाहिए।

इसी तरह से दस लाख की आबादी की बात कही गई है। उसके नीचे लिखा गया है कि जहां-जहां आवश्यक होगा वहां ये कोर्टस स्थापित किए जाएंगे। मेरे ख्याल से इसको ज्यादा स्पष्ट करने की आवश्यकता है। अन्यथा कई प्रांत ऐसे हैं जहां पर 10 लाख की आबादी वाला कोई शहर ही नहीं है। इस तरह से उन प्रांतों में एक भी फैमिली कोर्ट नहीं खुल सकेगा।

अंत में मैं यह कहना चाहती हूं कि आजादी के बाद से कई कानून महिलाओं की भलाई के लिए बनाए गए हैं। अभी एक हमारे अपोजिशन के भाई बोल रहे थे कि हम जब सरकार में आएंगे तभी यह काम होगा। मेरे विचार से भारत की महान संसद में महिलाओं के कल्याण के लिए कई कदम उठाए गए हैं। महिलाओं के कानून के बारे में यह संशोधन लाने का एक बहुत बड़ा काम हम लोगों ने किया है। इसमें सभी पक्ष की सभी महिला सदस्य और भाई मौजूद थे। सब ने खुले दिल से उसका स्वागत किया है इस संसद ने बड़े गौरवपूर्ण काम महिलाओं के बारे में कानून में प्रभावी संशोधन किए हैं और पूरे समाज के सामने उसको रखकर हम लोग जा रहे हैं। इसके बावजूद अगर कोई इस तरह की बात करता है तो उससे बहुत दुख होता है। इसलिए मैं आशा करती हूं कि जैसे और बहुत सारे कानूनों में संशोधन लाए गए हैं, ऐसे ही यह भी सिविल कोर्ट न बने, नहीं तो कहावत है कि "बाहर के लोग घर में झगड़ा ज्यादा लगाते हैं।" कहीं यह भी वैसा ही न बने जैसी कि आज की हमारी न्याय और पुलिस व्यवस्था है, जहां जाने की आम आदमी हिम्मत नहीं करता। सिविल कोर्ट न बनकर ज्यादा से ज्यादा प्रेक्टीकल बनें, इसी आशा के के साथ मैं अपना भाषण समाप्त करती हूं।

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : Mr. Speaker, Sir, as I had stated in my opening remarks, this Bill has been brought due to the mounting pressure of women's organisations. They were very keen that Family Courts be established. There was a lot of difficulty in getting this Bill through, from the various Ministries. There was also a recommendation of the Joint Committee on Dowry Prohibition Act that Family Courts should be set up and the Law Commission also said it. So we have brought it and we have brought it with a good intention. But now I am surprised that the hon. lady members say that we have done it in haste, it should be sent for public opinion, it should be sent to Select Committee, etc. I think there is some contradiction in the argument. Either we want family courts, or we do not.

SHRIMATI PRAMILA DANDAVATE : We want family courts. But the Bill should be properly drafted.

SHRI JAGAN NATH KAUSHAL : I would beg of hon. members an uninterrupted hearing. We are already short of time. I would try to cover as many points as possible.

Therefore, my submission to the House is that these demands of referring this Bill at all to the Select Committee or for public opinion are misplaced and I am afraid that they defeat the very object.

Now another objection was raised by Shrimati Geetaji that—"look at the way you have tried to circulate the Bill. Objects and reasons have not been provided." I think she is a very old Parliamentatrian. The Bill was introduced in the Rajya Sabha.

AN HON. MEMBER : Experienced Parliamentatian. Not old.

MR. SPEAKER : I would have objected if he were to say "old lady".

SHRI JAGAN NATH KAUSHAL : Bills introduced in the Rajya Sabha or for that matter in any House, are generally introduced as they are passed in the other House. Here this Bill has been introduced as has been passed by the Rajya Sabha. Generally speaking, and I am subject to correction, objects and reasons are not repeated for these Bills.

PROF. MADHU DANDAVATE : Yes. They are never repeated.

AN HON. MEMBER : They should be repeated.

SHRI JAGAN NATH KAUSHAL : If it should be repeated, that is a matter for future. But, otherwise, there is no intention on our part to withhold the objects and reasons.

Now, the other question which has been raised is as to why we have not given the other criminal matters to these courts. May I refer to the Preamble Then the whole concept changes. The preamble is "these family courts and established with a view to promote conciliation in and secure speedy settlement of disputes relating to marriage and family affairs". Now, once we bring in crimes and punishments, then they case to be family courts. They very concept of a family court is that the entire approach will be—"let there be settlement of disputes because family affairs are highly sensitive matters" and all women's organisations, if I remember correctly, have been saying that they want a different atmosphare from what is prevailing in the courts where family matters go. Once, as I said, we bring in the idea of criminal trials and punishments, rape kidnapping, etc., then it is like the ordinary courts and the whole concept changes. The constitution of these Courts, as the Bill itself indicates, postulates that at the conciliation stages, the welfare organisations, women's organisations, experts-medical and other, people who are in the know of affairs, family members and others can always be associated with it. It is a type of Panchayat being presided over by a person to whom the mandate is—"please try to settle the family disputes in an informal manner,"

That is the whole object. We are introducing this type of courts for the first time. It is an experimental measure because, according to our way of thinking, the assistance of these women's organizations, family experts etc. will not be available in small places at all. All organizations, of which the hon. Members and others are members are available only in metropolitan cities. We want to have the advantage of the presense of these ladies, organizations and experts so that they can bring the disputes to a settlement.

I feel that we have made no mistake. On other hand, this matter was discussed over and over again between the Ministry of Social Welfare, my Ministry the Ministry of Education and the women's organizations where the question was : "Shall we convert these

courts to ordinary courts by giving them jurisdiction over criminal matters also ?" Only one matter we have brought here from the Code of Criminal Procedure, i.e. the one relating to maintenance. Otherwise, it deals with marriage, annulment of marriage, legitimacy of marriage, children's guardianship and maintenance.

Dowry disputes will be settled here, but I think you don't want the punishment for dowry to be brought here. That is why I say that we have purposely kept aside the criminal jurisdiction, and the settlement of disputes on all other matters which arise out of marriage. This, in fact, is our idea.

There is another point : Wherefrom shall we find proper judges ?

It is true. I also feel that a lot of difficulty will be there. We will have to scratch our heads for bringing in proper people. If we don't find them, I have no doubt that our experiment will fail. We have said that every endeavour shall be made to find people who have a sense of commitment. Whether we will be able to find them, whether States will be able, and High Courts will be able to find them, are all matters where efforts have to be put in. This is just a beginning; but a beginning has to be made some day. If people are not available to-day, they may be available tomorrow. Let us make a start and see if the disputes can get settled. These are the words in the Bill:

> "every endeavour shall be made to ensure that persons committed to the need to protect and preserve the institution of marriage and to promote the welfare of children and qualified by reason of their experience and expertise to promote the settlement of disputes by conciliation and counselling. . . . . "

our effort will be this : we will try to select them, inspite of its being a difficult job. This is our effort.

The other criticism levelled against us is : "Why don't you start these courts all over the country ?"

SHRI N. K. SHEJWALKAR : If you find it so difficult, why do you have the age limit ? Why do you have the limit of 62 years ?

SHRI JAGAN NATH KAUSHAL : Sixty-two years is the age of retirement.

SHRI SATISH AGARWAL : On the contrary, in such cases, people above the age of 55 or 60 are more desirable.

SHRI JAGAN NATH KAUSHAL : In that case, we will have to think of recruiting such people after the age of 60 or 62. I am very sorry it will be an impossible proposition. Shall I give you the reason? The chances of people who are selected to man the family courts becoming Judges of the High Court will be very much limited, because their experience will be only *qua* a particular branch of law. We have given the age of 62, which is relevant to the age of the High Court Judge. Otherwise, the judicial service people retire at the age of 58. That is the idea.

श्री मनीराम बागड़ी (हिसार) : अध्यक्ष जी तो आपकी ओर देख रहे हैं ।

श्री जगन्नाथ कौशल : अध्यक्ष जी मेरी ओर इसलिए देख रहे हैं कि मैं अब बस खत्म करूं । उनका यही कहना है ।

The proceedings may no be bogged down like ordinary courts. Well, we are again forgetting that it is inherent in the situation that these courts will only be having family disputes and, therefore, they will not be bogged down by any other type litigation. Therefore, the quick disposal of cases is inherent in it. Why have we excluded the legal practitioner ? It may be an unfortunate experience, but experience says that whenever lawyers on both sides are there, effort of one side who feels that their case is weak is to prong the case and that is a situation which we have to accept. Our idea again is what for people are needed at

conciliation stages ? We do not want proceedings to be adversorial. Therefore, we are keeping the lawyers out. It has been welcomed also; somewhere it is criticised also. But the demand is that free legal aid should be allowed. Obviously, free legal aid will be allowed because if you know free legal aid scheme, women are allowed free legal aid without any limitation as to income, etc; they will have free legal aid excluding the lawyer. Free legal aid is obvious because according to the central scheme prepared by Justice Bhagwati, if has been adopted by all the courts. Now, it has been stated there. Regarding judges also, I have stated that the preference shall be given to the lady judges, again I say if we are in a position to find more ladies. Therefore, our effort is—please do not doubt our intentions. On the other hand, I thought on one particular matter, there should be no objection. It is a progressive and in a way revolutionary measure. I pray to the House to pass it unanimously.

MR. SPEAKER : The question is :

"That the Bill to provide for the establishment of Family Courts with a view to promote conciliation in, and secure speedy settlement of, disputes relating to marriage and family affairs and for matters connected therewith, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted

MR. SPEAKER : Now, the House shall take up clause-by-clause consideration of the Bill.

MR. SPEAKER : There are no amendments to clause 2. The question, is :

"That Clause 2 stand part of the Bill"

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3—Establishment of Family Courts,

SHRI G.M. BANATWALLA : I beg to move :

Page 2,—

(i) lines 13 and 14,—

for "after consultation with" *substitute*—

"with the concurrence of"

(ii) line 20,—

for "after consultation with" *substitute*—

"with the concurrence of" (1)

SHRIMATI SUSEELA GOPALAN : I beg to move :

Page 2, lines 16 and 17,—

for "every area in the State comprising a city or town whose population exceeds one million, a Family Court;"

substitute

"every district, a Family Court;" (4)

MR. SPEAKER : Now I shall put amendments moved by Mr. Banatwalla and Shrimati Gopalan to the vote of the House.

Amendments Nos. 1 and 4 were put and negatived.

MR. SPEAKER : The question is :

"That Clause 3 stand part of the Bill."

The Motion was adopted.

Clause 3 was added to the Bill.

Clause 4—Appointment of Judges.

SHRI G.M. BANATWALLA : I beg to move :

Page 2, line 42,—

add at the *end*—

"has a special knowledge of the Personal Laws and" (2)

SHRIMATI SUSEELA GOPALAN : I beg to move :

Page 2,—

after line 40, *insert*—

"(3) There shall be a set of seven Juries consisting of legal personnal, social workers of whom at least three shall be women to assist the Judges in evidence taking and arriving at proper conclusion" (5)

When I spoke on it I explained about it because you are saying this if not just like the other courts. But we think if some jurists are also there, then in the evidence taking, they can do purposeful work and that will help the judges arrive at proper conclusions; if that is not provided, then I fail to understand how you are going to solve this problem. So, keeping a jury will be essential.

SHRI JAGAN NATH KAUSHAL : Jury has a separate concept. It is a conciliation. We will take advantage of their presence. That is all.

I cannot accept it.

MR. SPEAKER : I shall now put amendments Nos. 2 and 5 to Clause 4, moved by Shri G.M. Banatwalla and Shrimati Suseela Gopalan to the vote of the House.

Amendment Nos. 2 and 5 were put and negatived.

MR. SPEAKER : The question is :—

"That Clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

Clauses 5 and 6 were added to the Bill.

MR. SPEAKER : Now we take up Clause 7. Shri G.M. Banatwalla.

SHRI G.M. BANATWALLA : I beg to move—

Clause 7—Jurisdiction

Page 4,—

after line 29 *insert*—

"(3) Where the parties to any suit or proceedings of the nature referred to in the Explanation are governed by any Personal Law applicable to them the jurisdiction with respect to such suit or proceedings shall vest exclusively in the Family Court with such judge or judges as may be governed by the same Personal Law." (3)

MR. SPEAKER : I shall now put amendment No. 3 to Clause 7, moved by Shri G.M. Banatwalla to the vote of the House.

Amendment No. 3 was put and negatived.

MR. SPEAKER : The question is—

"That Clauses 7 to 9 stand part of Bill."

The motion was adopted.

Clause 7 to 9 were added to the Bill.

MR. SPEAKER : Now we come to Clause 10. Shri G.M. Banatwalla.

SHRI G.M. BANATWALLA ; I beg to move—

Page 5,—

after line 39, *insert*—

"(4) Every suit or proceedings before a Family Court shall be con-

cluded as expeditiously as possible and endeavour shall be made to conclude suit or proceeds within a period of one year from the date of its commencement." (6)

MR. SPEAKER : I shall now put amendment No. 6 to Clause 10 moved by Shri G.M. Banatwalla to the vote of the House.

Amendment No. 6 was put and negatived.

MR. SPEAKER : The question is—

"That Clause 10 stand part of the Bill."

The motion was adopted.

Clause 10 was added to the Bill.

Clauses 11 to 23 were added to the Bill.

MR. SPEAKER : The question is—

"That Clause 1, the Enacting Formula, and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. SPEAKER : The Minister may now move that the Bill be passed.

SHRI JAGAN NATH KAUSHAL : I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

SHRI SATISH AGARWAL (Jaipur) : Now, which court will have jurisdiction or which Family Court will have jurisdiction if Shrimati Jayanti Patnaik files a suit ?

15.52 hrs

STATEMENT RE-HIJACKING OF INDIAN AIRLINES FLIGHT IC—421 ON 24TH AUGUST, 1984

MR. SPEAKER : Now, Shri Khursheed Alam Khan has to make a statement. You please lay it on the Table of the House.

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : I beg to lay on the Table a statement on the Hijacking of an Indian Airlines Aircraft on 24th August, 1984.

Statement

I made a statement in the House on 24th August 1984 on the hijacking of the Indian Airlines Boeing-737 aircraft, based on the information then available. Now we have more information which I would like to share with Honourable Members.

Within a short while of the aircraft taking off from Chandigarh, seven persons arose from their seats. Two entered the cockpit after breaking the door open. They overpowered the commander and the co-pilot. They assaulted the co-pilot, inflicting an injury on his head and fastened him to a seat with a turban. The five young men who were seated at the rear of the aircraft took up vantage positionsin the cabin, shouting pro-Khalistan and anti-Indian slogans. They announced that the aircraft had been hijacked and was being taken to Lahore. They displayed a round object in a paper wrapping which they described as a grenade, a camera case described as a 'time-bomb' and a bottle containing some liquid described as an 'explosive'. They also brandished